

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW

INDEX SHEET

CAUSE TITLE *TA No. 1896/87-
W.P. No. 2833/85-* OF

NAME OF THE PARTIES *Kriha Shankar Awasthi* Applicant

Versus

..... *UOI 208-* Respondent

Part A.

Sl.No.	Description of documents	Page
1	<i>Index sheet</i>	<i>A1</i>
2	<i>High Court order sheets</i>	<i>A2 to A3</i>
3	<i>cat order sheet / index sheet</i>	<i>A4 to A7</i>
4	<i>judgment order dt 18-5-92</i>	<i>A8 to A10</i>
5	<i>Quit petition</i>	<i>A11 to A18</i>
6	<i>Affidavit / Annexure</i>	<i>A19 to A63</i>
7	<i>Power</i>	<i>A64</i>
8	<i>stay appls / orders / order sheet</i>	<i>A65 to A66 A67</i>
9	<i>dismissed applications</i>	<i>A68 to A70</i>
10	<i>Army Papper / Power</i>	<i>A71 to A73</i>
11		
12		
13		
14		
15		
16		
17		
18		

CERTIFICATE

Certified that no further action is required to be taken and that the case is fit for consignment to the record room (decided)

The file received from record room without Bosta

Rechecked on
Dated *25.09.11*

Counter Signed.....

[Signature]
Signature of the
Dealing Assistant

Section Officer/In charge

AW 48

CENTRAL ADMINISTRATIVE TRIBUNAL, CIRCUIT BENCH LUCKNOW.

...

Registration T.A. No. 1896 of 1987
(W.P. No. 3833 of 1985)

Kirpa Shanker Awasthi Petitioner/
Applicant.

Versus

Union of India
and others Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.
Hon'ble Mr. K. Obäyya, Member (A)

(By Hon. Mr. Justice U.C. Srivastava, VC)

This is a transferred case under Section 29 of the Administrative Tribunals Act, 1985. The applicant was filed a writ petition No. 3833 of 1985 before the High court of Lucknow Bench, which by operation of law, has been transferred to this Tribunal. In this case, the applicant has prayed that he is entitled to get Rs. 1100/- and his own contribution, Provident Fund, LIC and gratuity etc amounting to Rs. 80,000.

2. The respondents have refused the claim of the applicant and have stated that the applicant stood retired from service on 9.11.1984. The final settlement of the provident fund of the applicant has already been arranged through cheque No. 001841/ DO92002 dated 17.10.1988 for 18,892/- and the same was dispatched to the applicant and the other dues are as follows;

- | | | |
|-----|---------------------|---|
| (a) | Pension | Rs. 371/- p.m. plus dearness relief admissible from time to time. |
| (b) | DCRG | Rs. 12,441/- |
| (c) | Pension Commutation | Rs. 15,062.40/- |

Contd ...2/-

CAS

4/9

- 2 -

(d) Leave Encashment Nil.

The amount which are to be realised from the applicant are as Under;

(a)	Commercial Debits	Rs.1381.20/-
(b)	Excess payment of salary due to regularisation of leave/sick during the period from march to August, 1984	Rs.8333/-
(c)	Productive Linked Bonus for the year 1980 to 1984 on account of excess payment	Rs.73/-
(d)	Difference of enhanced rate of quarter rent from time to time upto 8.11.1984	Rs. 876.30/-
(e)	Panel rent from 9.11.1984 to 30.9.1989(since railway quarter was not vacated after retirement	Rs. 6158.30/-
(f)	Panel rent recovery due from 1.10.1989 vacation of Railway quarter	to be calculated.

As far as the enhanced rent is concerned, it has not been pointed out as to whether, the quarter is allotted to the name of the applicant and the applicant who was an occupant got a particular right and under the bonafide belief can not be asked to pay enhanced rent since the date of vacation, and further so far as the recovery for the enhanced rent is concerned, the applicant can not be held responsible for the same. If it was a mistake or laches on the part of the Government, the applicant should have been given an opportunity of hearing and before giving an opportunity of hearing to the applicant, no such recovery

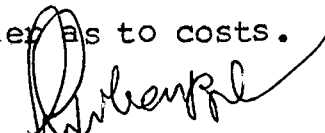
Contd ...30/

Ac

1/10

could have been made.

3. Accordingly, the respondents are directed to associate the applicant with the enquiry and decide the matter of recovery within a period of 2 months from the date of the communication of this order, and thereafter, calculate the amount which is payable to the applicant. In case, there was some delay on the part of the respondents in paying the provident fund and other dues to the applicant, the respondents shall pay interest to the applicant as permissible under the rules upto the date of the payment and the payment in this behalf shall also be made within the period of another 3 months. The application is disposed of with the above observations. No order as to costs.


Member (A)


Vice-Chairman

Dated: 18.5.1992

(n.u.)

10

1/5

23.1.1989

Hon. D.S. Misra, AM
Hon. G.S. Sharma, JM

Present : Sri Atul Keerti, learned counsel for the Applicant.

Sri Anil Srivastava, Advocate files his Vakalatnama on behalf of the Respondents.

1

There are two applications for disposal today. First application is for amendment of the claim petition. We have heard learned counsel for the applicant on this application and we allow the amendments to be incorporated in the claim petition within 10 days. T.A.No.1896 of 87(W.P.No.2833/85

The second application is for transfer of the case / from Allahabad to Lucknow Circuit Bench.

The first case (O.A.No.5/89) be put up for admission after the amendments are incorporated on 22.2.1989 and the second case relating to transfer of the case from Allahabad to Lucknow be also put up on the same date (22.2.1989) for orders.

JM

AM

Dt. 23.1.1989
kko.

2

22.2.89.

Hon. D.S. Misra, AM.

No one is present for the applicant. Sri Anil Srivastava files vakalatnama on behalf of two respondents and requests inform that the applicant had also filed an application in this Tribunal at Allahabad and the same had already been decided against the applicant. The case file is O.A. No. 597/86. This file may also be obtained from the Allahabad office of the Tribunal and put up on the next date of hearing. Put up on 29.3.89

AM

AM

28/3/89

OR

Letter sent to Allahabad Bench through Sri Moniddeem Peon^(copy attached) by hand to send the case file no OA-597/86. for putting the same before the court on 29-3-89. Copy of the letter has been received at Ald. Bench. & the file is still awaited.

Jish
22/3/89

27/3/89

OR

The file no OA 597 of 1986 - Kripa Shankar Awasthi Vs. Union of India & others decided on 23-9-87 at Allahabad, has now been received and is submitted for hearing.

R
27/3/89

3

29/3/89

Hon' Mr. D.S. Mishra, A.M.

Hon' Mr. D.K. Agarwal, J.M.

The brief holder of Shri Atul Keerti, learned counsel for the applicant is present. On the request received on behalf of the learned counsel for the respondents the case is adjourned to 3-5-89. for hearing.

Dp
J.M.

Be

A.M.

(sns)

T.A. 1896/87(T). (3)

(17)

19-9-91

Case not reached

Adj. to - 18-10-91.

B.O.C

19/91.

2.9.10.91

No sitting adj on 2 18.10.91 on
w adj on 4.12.91

4.12-91

No sitting adj on 9.1.92

9.1.92

No sitting adj to 11.2.92

11.2-92

No sitting adj on 23.3.92

23.3.92

No sitting adj on 9.4.92

9.4.92

No sitting adj on 5.5.92

5.5.92

No sitting adj on 18.5.92

Case already
for trial
SPH
B.S

CIVIL
 SIDE
 CRIMINAL

GENERAL INDEX

(Chapter XLI, Rules 2, 9 and 15)

Nature and number of case WP 2833 of '85
 Name of parties Koipa Shankar Anandhi vs Union of India
 Date of institution 24.6.85 Date of decision.....

File no.	Serial no. of paper	Description of paper	Number of sheets	Court-fee		Date of admission of paper to record	Condition of document	Remarks including date of destruction of paper, if any
				Number of stamps	Value			
1	2	3	4	5	6	7	8	9
	①	WP with affidavits & documents.	56		Rs. 102 P. 2			
	②	Power	1		5 P.			
	③	C.M. 7182 (W) 85 Stay Appl.	2		5 P.			
	④	Order sheet	1					
	⑤	Receipt	1					

I have this day of 198 , examined the record and compared the entries on this sheet with the papers on the record. I have made all necessary corrections and certify that the paper correspond with the general index, that they bear Court-fee stamps of the aggregate value of Rs. that all orders have been carried out, and that the record is complete and in order up to the date of the certificate.

Date.....

Munsarim
 Clerk

Petition
of 17/6/85
with leave of
court

Group A 14(d)

3957
1/1
A

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD,
LUCKNOW BENCH, LUCKNOW.

P. v. 95-56

WRIT PETITION NO. 7833 /85

Kripa Shanker Avasthi --- Petitioner
Versus
Union of India & ors. --- Opp-Parties.


I N D E X

S.No.	Description of document	Page No.
1.	Writ Petition	1 - 8
2.	Affidavit	9- 10
3.	Annexure No.1 (True copy of the representation of the petitioner dt. 18.8.1983)	11 - 12
4.	Annexure No.2 (---do----- dt.19.8.83)	13 - 16.
5.	Annexure No.3 (----do----- dt. 8.9.1983)	17 - 19
6.	Annexure No.4 (-----do----- dt. 28.10.83)	20 - 22
7.	Annexure no.5 (----do----- dt. 15.11.83)	23 - 25
8.	Annexure No.6 (-----do----- dt.12.3.84)	26 - 34.
9.	Annexure No.7 (True copy of the representation by the wife of the petitioner dt.30.7.1984)	35 - 37
10.	Annexure No.8 (True copy of the representation of the petitioner)	38 - 43

7768

- | | |
|---|-----------|
| 11. Annexure No.9 (True Photostat copy of acknowledgment) | 44 - 00 |
| 12. Annexure No.10 (True copy of letter dt. 8.9.84 from the petitioner) | 45 - 46. |
| 13. Annexure No.11 (True of letter of the petitioner dated 5.11.84) | 47 - 49. |
| 14. Annexure No.12 (True copy Photostat copy of letter signed on behalf of Div. Kly. Manager(P) opp-party no.3. | 50 - 52 |
| 15. Annexure No- 13- | 53 - 00 - |
| 16. Stay application | |
| 17. Vakalatnama | |

Lucknow, dated:
May 29, 1985.


(S.K. Misra)
Advocate
Counsel for the Petitioner

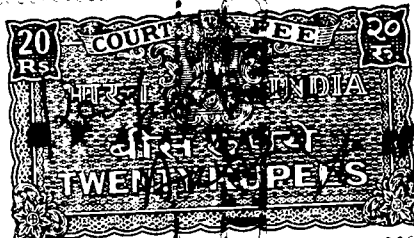
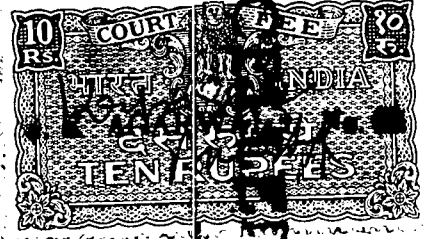
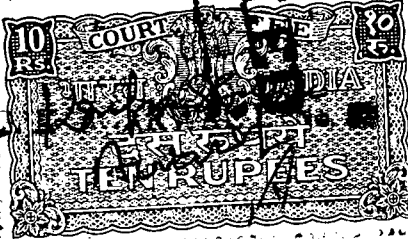
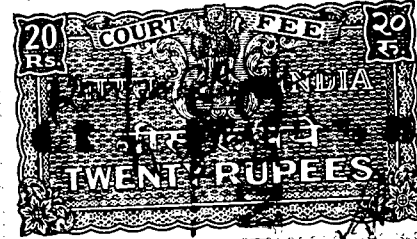
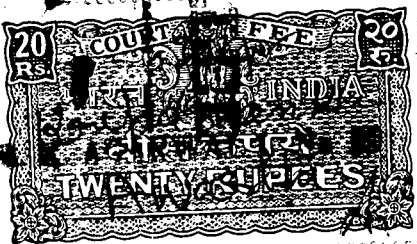
In the Hon'ble High Court of Judicature at Allahabad
Ludhiana Bench Ludhiana

W.P. 2828-85

1/3

Krupa Shanker Awasthi ————— Petitioner

vs
Union of India ————— Respondent



7/12/1002
24.5.85

अग्रिम बिल

Ludhiana
24/5/85

S. K. Misra
Counsel for Petitioner

To be Presented on
10/6/85

Rec'd copy of [unclear]
12/23/84

[Signature]
9/6/85
In [unclear] Clerk
[Signature]

~~Expressed~~
Express Adhesive \$100.00
Total
Correct but final Court fee report
will be made on receipt of lower
Court fees &
in time up to
Papers filed. Copy of P. G.
~~should also be filed~~
[unclear]

dest. Sup. Ct. Au. 13 230 to 241,
Granahoun/Berkeley *

24-080
245

(H) (C) 1/4

A/B

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALIGHABAD
LUCKNOW BENCH : LUCKNOW

WRIT PETITION NO. 2833 OF 1985

Kirpa Shanker Awasthi, aged about 51 years, son of
Sri Raj Nath Awasthi at present residing at 296,
Rajendra Nagar, Lucknow.

.. petitioner

vs.

1. Union of India through General Manager North-eastern Railway, Gorakhpur.
2. Divisional Railway Manager, North eastern Railway, Izzatnagar, Bareilly.
3. Divisional Railway Manager (Personnel) North eastern Railway Izzatnagar, Bareilly.

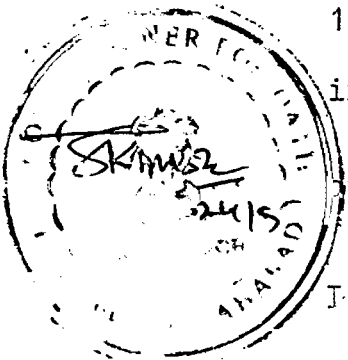
.. opp. parties.

WRIT PETITION UNDER ARTICLES 226 OF THE
CONSTITUTION OF INDIA.

Special writ

The above named petitioner respectfully sheweth
as under:

1. That the petitioner at the time of passing of the impugned order had been working as station master at Pauta station of North eastern Railway near Bokhipur Kheri station, pay scale of Rs. 455-Rs.700/-



(4)

Hon. B. Kumar

List in the
last-week of
July 1985
for admission

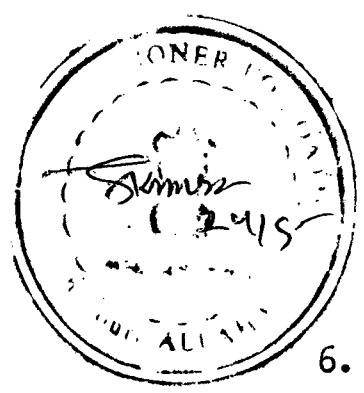
Kumar

24-6-85

whereas he ought to have been given the pay scale of Rs.550/- - Rs.750/- which is of the Station-Master.

2. That the petitioner has ever been sincere , honest and hard working throughout the tenure of his service and no adverse entry was ever communicated to the petitioner.
3. That during the tenure of the petitioner's service he was never charged for detaining the train for even a minute nor any accident occurred during his duty hours.
4. That the petitioner was initially appointed as an Assistant Station Master in the year 1956 when he was sent for training ^{to} Staff Training School , N.R. Railway Gorakhpur and he ought to have been given the seniority of 1957 when he completed his training. But the authorities concerned for the reasons best known to him gave him the seniority of the year 1958.
5. That the petitioner in the year 1979 was transferred from Brahmavart to Mandhana junction of North - Eastern Railway and in 1982 he was transferred from Mandhana to Sehra mau. Thereafter in the year 1983 he was transferred to Pauta railway station. He joined as Station Master Pauta in June 1983.
6. That the climate of Pauta Railway station did not suit the petitioner as he fell ill so he moved

मन्त्रिपरिषद्

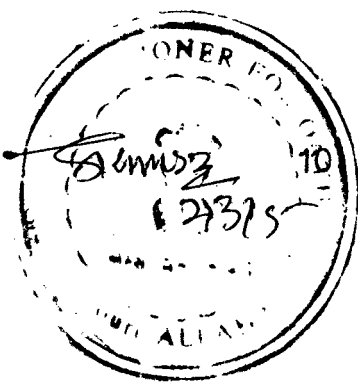


application for his transfer to other place and giving him due seniority but with no effects. The true copy^{is} of the petitioner's representation dated 18.8.1983, 19.8.1983, 8.9.1983, 28.10.83, 15.11.83, 12.3.84 are marked as Annexures 1, 2, 3, 4, 5 & 6 respectively.

7. That the authorities concerned kept mum and did not take the trouble of acknowledging their receipt.
8. That the railway station Pauta was looted in May 1984 and the petitioner identified the accused persons who became annoyed and their fellow persons threw the open challenge to the life and property of the petitioner only but his family members also so far his security also was at stake so he moved several times for his transfer and payment of his duties but with no effect.

अन्य दिनांक 15/4/84

9. That thereafter the petitioner's wife named Smt. Rama Devi Awasthi dated 30.7.1984 made a representation with a request that her husband's dues be made and he be transferred but with no effects, the true copy of which is marked as Annexure No.7 to this writ petition.



That the petitioner being puffed up with the harassment vide his representation of certain grievances against the management dated 9.8.84 made a request

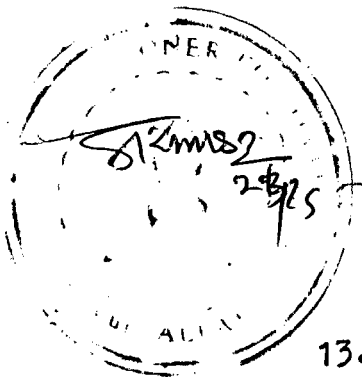
that his six months Compensatory Rest i.e. (Six months leave on compensatory rest (C.R.) be given to him first and thereafter his request for voluntary retirement be accepted which was received by the opp-party no.2 on 21.6.84, the true copy of the representation ~~dated~~ and photostat copy of acknowledgment ~~is~~ is marked as Annexure No.8 & 9 to this writ petition.

11. That again the petitioner vide his letter dated 8.9.1984 requested the opp-party no.2 to allow him six months' compensatory rest which was received by the office on 24.9.84 but with no effects. The true copy of letter dated 8.9.1984 is marked as Annexure No.10 to this writ petition. Then again the petitioner vide his letter dated 28.10.1984 made the aforesaid request which was received by the office of opp-party no.2 but with no effects.

3/12/84 3/12/84

12. That the petitioner on finding that the opp-party no.2 did not even acknowledge the receipt withdrew his request of his conditional voluntary retirement vide his letter dated 5.11.1984 which was received by the office of the opp-party no.2 very much within time, the true copy of which is marked as Annexure No.11 to this writ petition but with no reply.

13. That thereafter the petitioner sent representation dated 30.11.1984, 25.1.1985 and 10.3.1985 but with no reply. The true copy of the representation



dated 25.1.85 is marked as Annexure No.12 to this writ petition.

14. That on getting no reply the petitioner went to Pauta railway in May²², 1985 when he found a letter signed on behalf of Divisional Railway Manager(P) the opp-party no.3, the photostat copy of which is marked as Annexure No13 to this writ petition.
15. That being aggrieved of the aforesaid order and there being no other remedy available the petitioner prefers this writ petition on the following amongst other grounds.



G R O U N D S :

- A) Because the opp-party no.2 committed an illegality in treating the letter dated 9.6.1984 (Annexure 8) as a letter of asking voluntary retirement which ought to have been read as a whole which was not done so. Such an error is manifestly apparent on the face of the record.
- B) Because the opp-party no.2 committed an illegality in accepting the aforesaid letter dated 9.8.84 which was nothing but a request of voluntary retirement ignoring the fact that it was withdrawn vide letter dated 5.11.1984. (Annexure 11). The letter dated 9.8.1984 ought to have been construed as a whole according to its tenor. The letter dated 9.8.1984 was merely an intimation or notice of the petitioner's

अग्रिम बिल

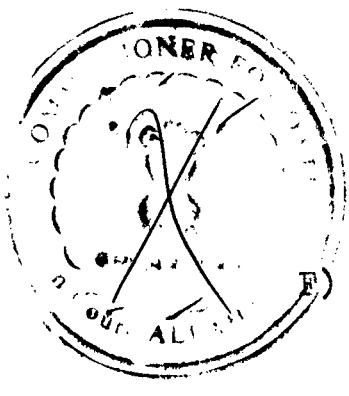
A16

2
9

intention to retire from his office after availing six months' compensatory rest i.e. on a future date. Therefore the letter dated 9.8.1984 did not constitute a complete and operative voluntary retirement. Before the arrival of the indicated future date it was fully *inert*, mute, inoperative and ineffective ^{and} or could not and in ~~future~~ fact did not cause any *juridical* effect. As such the opposite-party's order of 30.10.84 is illegal, invalid - and ineffective.

- C) Because the order dated 30.10.84 tantamounts to either compulsory ~~relieving~~ ^{relieving} the petitioner or removing him from his service which has visited him with evil consequences.
- D) Because the order dated 30.10.1984 is illegal as it has been passed without affording the adequate opportunity prior to its passing.
- E) Because the opp-party no.2 committed an illegality in ignoring the fact that the letter dated 9.8.1984 was a conditional one and he also ignored that the proposal for voluntary retirement was withdrawn before its acceptance. Hence the opp-party committed a manifest error of law in accepting the same ignoring the withdrawal.

manifest error



F) Because the opp-party no.2 acted beyond his jurisdiction in accepting the letter dated 9.8.1984

-7-

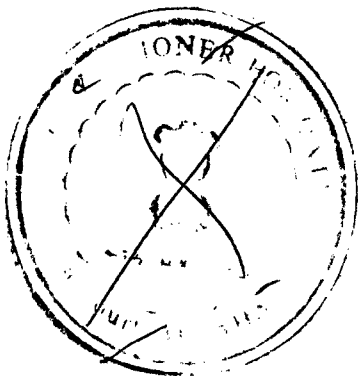
G) Because the opp-party No.2 out of malice passed the order dated 30.10.84 which tantamounts to removal or compulsory retirement when there was no occasion for either of it.

P R A Y E R

WHEREFORE the petitioner prays for the following reliefs :-

- (i) that a writ, order, direction or command in the nature of certiorari be issued directing the opp-parties to produce the record in original quashing the order dated 30.10.84 embodied as Annexure No.13 and has been signed on behalf of the opposite-party no.3.
- (ii) that a writ, order, direction or command in the nature of mandamus be issued directing the opp-parties not to implement the impugned order dated 30.10.84 (Annexure 13).
- (iii) Any other order which the Hon'ble court may deemit just and proper be also passed in the circumstances of the case.

अनुचित निकाश



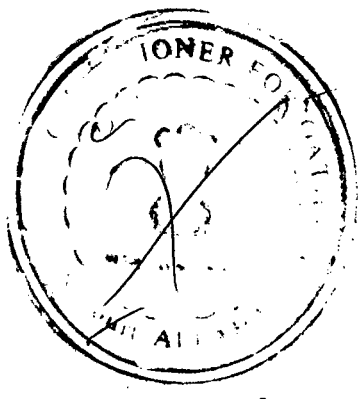
(iv) Entire cost of the writ petition be awarded to the petitioner.

S.K. Misra

(S.K. Misra)
Advocate
Counsel for the Petitioner

Lucknow, dated:

May 29, 1985.



अग्रिम ब्राफ

9

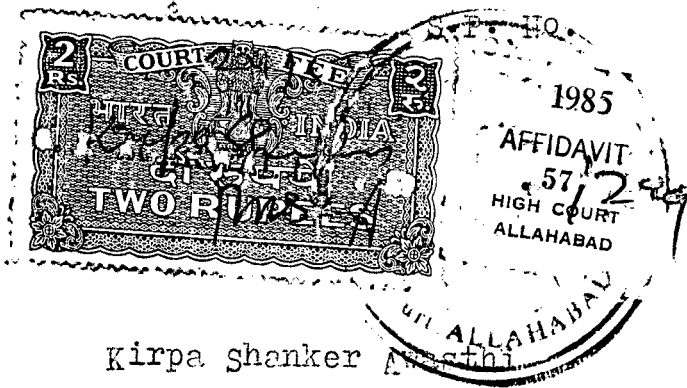
A19

1/12

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

LUCKNOW BENCH

LUCKNOW



of 1985

Kirpa shanker Awasthi

.. petitioner

vs.

Union of India and others

.. opp. parties.

A F F I D A V I T

I, Kirpa shanker Awasthi, aged about 51 years, son of Sri Raj Math Awasthi at present residing at 296, Rajendra Nagar, Lucknow do hereby solemnly affirm and state as under:

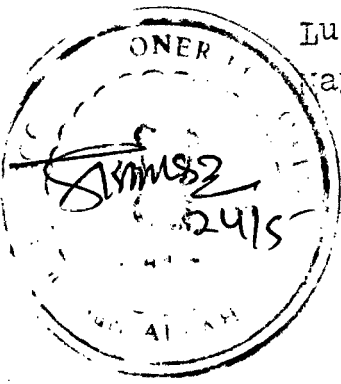
1. That the deponent is the petitioner and is fully conversant with the facts of the case.

2. That the contents of writ petition paragraphs 1 to 14 are true to my knowledge and that of para 15

are believed by me to be true. Annexure No 1 to 13 Comafant to original

Lucknow. May 24, 1985

Kirpa Shanker Awasthi
Deponent.



I, the above named deponent do hereby verify that the contents of this affidavit paragraphs 1 and 2 are true to my own knowledge. pro

AM

(14)

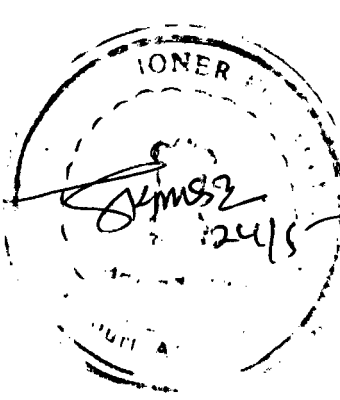
1/17

-2-

(which are lying in pending) before giving my retirement specially the items which are as under:-

1. Non-payment of salary for the wage period 16.6.58 to 15.7.58 (transfer from Gonda district to Gatehgarh district)
2. Non-payment of salary bill of amounting to Rs.390/- (for the period 16.12.60 to 19.2.61 for the period of refresher course at MFP) from 26.10.63 to 21.11.63 and 27.10.64 to 6.5.64.
3. Refund of quarter rent of Park Lane at Vrindaban which has been deducted without occupation and allotment.
4. Non-payment of salary for the wage period 16.11.75 to 15.12.75.
- ~~5. Non-payment of salary for the wage period~~
5. Wrong preparation of salary bill for the wage periods 16.3.76 to 15.4.76 and 16.6.76 to 15.7.76.
6. Non-payment of wage period 16.7.76 to 15.8.76 and 16.8.76 to 15.8.76 for the period of refresher course.
7. Refund of electric rent & duty charges (wrong and excess deduction).
8. Transfer allowance from Fatehgarh to BRT (transferred from FGR to BRT on administrative ground).
9. Less payment in wage period 16.12.79 to 15.1.80.
10. Non-payment of 14 days for the period 6. 3.80 to 19.3.80 (for PMC period as I remained there for PMC for the whole period).

Handwritten note: 2/12/80



(15)

(1925)

1/8

- 11. Non-payment of salary for the wage period 16.9.80 to 15.10.80.
- 12. Non-payment of 3 days for the period 3.11.80 to 5.11.80.
- 13. Non-payment of salary for the month of ~~Sept~~ Feb. 81 (suspension period).
- 14. Less payment of Dec.81.
- 15. Non-payment of 25 days for the period 11.6.82 to 9.7.82 (PMC period in continuation of no relief in Railway Hospital already applied but not regularised).
- 16. Non-payment for the wage period 16.2.83 to 15.3.83.
- 17. Non-payment of the period from 28.12.81 to ~~15.1.82~~ 7.1.82 - 12 days + 9 days C.L. already applied
was also due from the last year 1981 which was applied many times but the same was not given by your honour).
- 18. Refusal of quarter rent and parcel rent which has been ... by your honour for BRT quarter and FGR quarter.

अनुचित अथवा



For the above items the necessary papers which as sanctioned leave, RMC etc. have already been produced but the periods have not been regularised hence it is requested that the same should be regularised at an early date.

(16)

A28

1/8

Besides the above, the other various items such as overtimes , TAs and officiating allowances bills have also been produced but the same are still lying unpaid. Now it is requested that the payments for the above bills should be made at an earliest date.

More than 180 days CRS (i.e. more than 6 months CRS) are still due hence it is requested that the same should be adjusted either in sick or leave period or should be allowed to avail the same or the payment should be given in cash.

My original seniority and original confirmation have not yet been decided and given by your honour. I am senior to Shri K.K. Gautam hence it should be decided and given early. The payment should also be made equal to him and the arrear for the same should be taken and paid at an earliest date.

The above shall items must be cleared before giving my retirement and oblige.

Yours faithfully,

Dated: Aug. 19, 1983.

K.S. Awasthi

S.M./Pauta

Copy of the above is forwarded to:

1. The senior Divl. Personal Officer, NE Rly, IZN,
2. The Senior Divl. Optg. Supdt. ,NE Rly. IZN
3. The Divil. Railway Manager, NE Rly, IZN
4. The Chief Personal Officer, N.E. Rly, GKP
5. The Chief Operating Supdt., GKP
6. The General Manager, N.E. Rly. GKP
7. The Labour Enforcement Officer (Central) Bareilly.

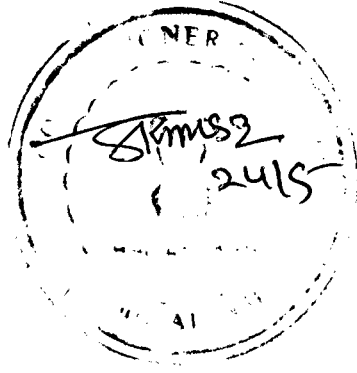
Dated: Aug. 19, 1983.

K.S. Awasthi

S.M./Pauta

TRUE COPY

अभिनेता



(17)

A21

20

In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

W. P . No. /83

Kripa Shanker --- Petitioner

Versus

Union of India and others --- Opp-Parties.

ANNEXURE No.3

To

The Divl. Railway Manager (P)
N.E.Railway,
Izathnagar.

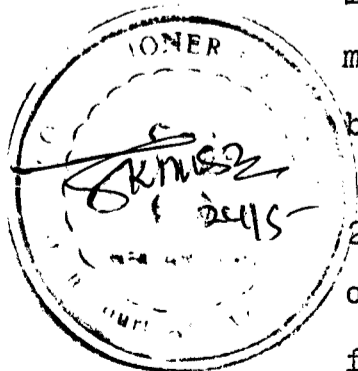
Reg. Wrong adjustment of seniority and pay in
upgrading list.

Sir,

With due respect and humble submission I beg to lay down the following few lines for your kind consideration and favourable orders :-

1. That I had already been promoted as ASM in the year 1958 and my seniority had also been fixed above of Shri K.K. Gautam ASM as per seniority list, issued in the year 1959 which has already been handed over to Shri J.R.Sharma Dealing clerk on demand to adjust my seniority but all in vain. I am very sorry to say that junior to me Shri K.K. Gautam ASM getting more pay. In current list his pay has been adjusted by you as Rs.640/- and my pay is adjusted only Rs.545/- (i.e. Rs.95/- is less in basic pay). Is it justified.

2. That the ASMS who were involved in serious accident or other accidents and who were remained in reversion for a long period and who were not successful in ASMs job but they are promoted in senior grade. Such as



18

A28

21

SMS, Asstt. Stn. Supdts, Stn. Supdts. and Senior Stn. Supdts etc. who were not involved in any type of accident and no detention even for a minute is against them but they are ~~promoted to senior grade~~ degraded in ASMs job forcibly. I am, also one of them who is loosing seniority from many years before and in this upgrading list too. I worked in more important stations without getting any punishment and without any detention even for a minute from any side and even then I could not be promoted but besides this I am degraded from SM to ASM. Is it justified ?

Here power of the officer misused.

3. That any employee who has been promoted by you from ASM to SM and in preparing the list of upgrading who suffers on chance of upgrading and is degrading from S.M. to ASM. It means he has been degraded twice i.e. first which is due (as per chance) given in upgrading and the second which is in taking back in lower category besides taking in upper category. Is it correct ? but ~~it~~ in this case the employee should not be degraded as per rule. In case he is more junior and is unworthy to get upper grade and hence he is in position to get lower grade but yet his category can in no case be changed and he should be left in the same category in which he is working. His pay may be fixed in lower grade of that category which is being made as per rule and the category will be the same as beforehand but it has not been arranged like this. Is it justified ?

3.27 giat or at A

Stamp 24/8

19

A29

1
22

Under the above circumstances I very submissively request your goodself kindly to see the above case throughly and arrange to give my seniority from 1958 as per seniority list of 1959, My pay should also be fixed not less than Shri K.K. Gautam ASM being junior to me. The category should be given in accordance with service record and fair working but the category is no case be changed. Taking in view the above points if the list will be prepared then the list will be correct and no question of any claim will be arised. So it is suggested that the same should be done soon.

Hoping that my request will be acceded to, for which I shall remain ever grateful to you.

Yours faithfully,

Dated: Sept. 8, 1983. K.S. Avasthi
S.M./Pauta

Copy of the above is forwarded to:

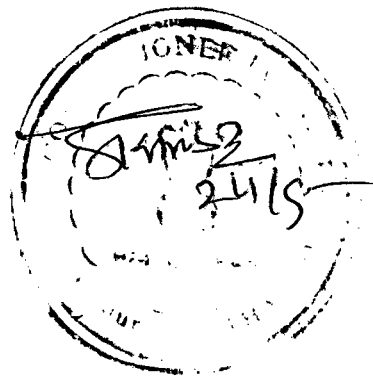
1. The Divl. Safety Officer, NERly, IZN
2. The Senior Divil. Operating Sup dt., NE Rly, IZN
3. The Divil. Railway Manager, NE.Rly. IZN
4. The Secy Mazdoor Union, , NE Rly.FGR Branch

for information and early action

Dated: Sept.8, 1983. K.S. Avasthi
SM/Pauta

Handwritten note in Hindi: एनआरटी का कार्यालय

TRUE COPY



(9)

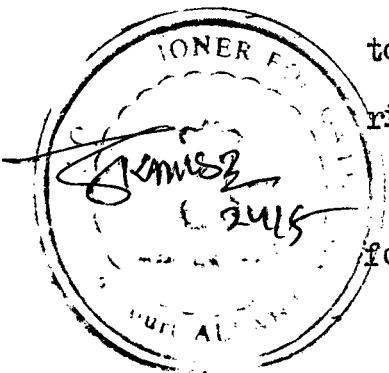
A31

1/24

Pilibhit district to Kanpur district or my retirement might be given. I am not in a position to work in western districts due to worst climate which does not suit me.

Under the above circumstances, I very submissively request to your goodself kindly to see the above case thoroughly and either arrange my transfer from Pilibhit district to Kanpur district or arrange to give my retirement at an early date so that I may be able to adjust myself according to my position but it must be clearly understood that my all the rights such as original seniority and confirmation and all the arrear payments such as various items of overtimes, salaries, TAs, officiating allowances, transfer allowances, refund of quarter rent and penal rent etc. might be given before arranging my retirement because your honour has transferred me at a long distance in dump climate by making your prestige issue while asking my rights. On asking my rights I have also been harassed badly by your honour to which I can never forget hence it is ~~nr~~ urgently required to clear my all the dues to give my all the rights first.

Handwritten note: मरिदात



Hoping that my request will be addeced to, for which I shall remain ever grateful to you.

Thanking you,

Yours faithfully,
Sd. Kripa Shanker
Awasthi)
(K.S. Awasthi) S.M.
Pauta

Encls: 6
Dated: 28.10.83

Copy of the above is forwarded to:

-3-

1. The Senior Divl. Personal Officer, N.E.Rly.,
Izatnagar, for information and early action.
2. The Senior Divl. Opting Supdt. N.E.Rly. Izatnagar,
3. The Divl. Rly. Kanpur, N.E.Rly. Izatnagar
4. The Chief Personal Officer, N.E.Rly. Gorakhpur
5. The Chief Optg. Supdt. N.E. Rly. Gorakhpur
6. The General Manager, N.E.Rly. Gorakhpur
7. The Labour Enforcement Officer (Central) Bareilly
8. The Chairman, Railway Board, New Delhi.
9. The Railway Minister, Govt. of India, New Delhi.

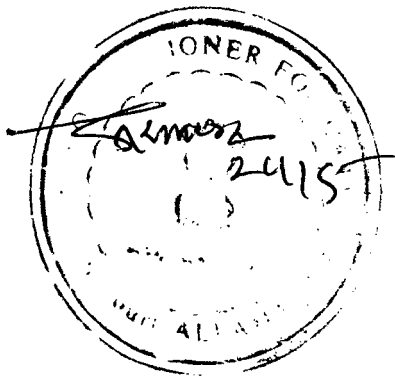
for information and necessary action.

Sd. K.S. Awasthi
S. M. Panta.

Date: 28.10.83

TRUE COPY

अनुरोधित नारायण



(23) 113 1/26

In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

W.P. No. /85

Kirpa Shanker --- Petitioner

Versus

Union of India & ors. --- Opp-Parties.

ANNEXURE No.5

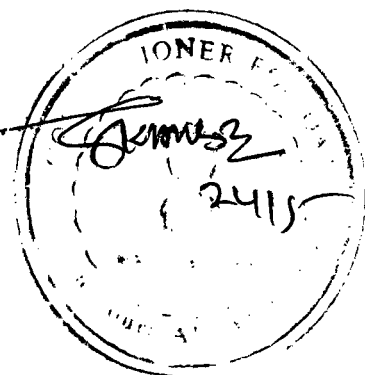
The Divl. Railway Manager,
N.R. Railway, Izatnagar.

Reg; My transfer.

Sir,

With due respect and humble submission I beg to lay down the following few lines for your kind consideration and favourable orders :-

That I have been transferred by your honour from Mandhana Jn. to Sehra Mau at a long distance only due to making your prestige issue in contradiction of my appeal. I was called for interview of my appeal for punishment of six months increment stoppage. Though it was wrong punishment hence I tried to cancel my wrong punishment by writing so many applications for attracting the attention on the matter but besides taking interest in seeing my appeal your honour made your prestige issue on my correspondence and issued your orders for my transfer at the time when my children were studying in school and college (in other words it was school session) and my wife was a patient of thyroid and maemorrage diseases and was under the treatment of the govt. doctor. Then I tried to



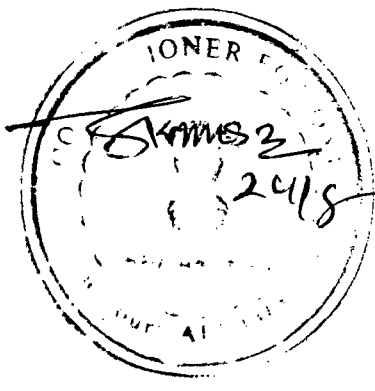
(274)

W34

1
27

cancel my transfer by sending so many letters but all in vain. I went on transfer but the climate of that place did not suit me and I suffered with stomach trouble. I always remained sick and took medicines of very cost. I remained under the treatment of private doctor and Railway doctor both. I tried to attract the attention of the authorities for my transfer many times but in vain. My wife was a serious patient and had to admit for operation after treatment. After finishing the operation work she is still under the treatment and my children are still studying in school and college near Kanpur, hence it is more essential for me to reside near Kanpur owing to the above reasons I tried for my transfer so many times by sending scores of letters but all in vain. The copies of the some letters are enclosed herewith for attracting the attention and for giving some justification. In these letters I creid for my transfer but no one has taken any interest besides attracting the attention on the matter. They went against me and threatened me to get out from the service by ~~making~~ marking me as absent. Is it justified ? Is it not a clear harassment ? No accounts of leave is takenout from 1958 to date. How can he mark me as absent to get out me from service ? The position is such that the officer is making his efforts not to work and he is also compelling to ask my retirement so how can I pull on my service onward ?

urgent request



(275)

1935

1/20

-3-

Under the above circumstances I very submissively request to your goodself to kindly see the above case thoroughly and arrange my transfer nearest to Kanpur in a suitable climate at an earliest possible date so that I may be able to recoup my health and look after my family who is still under the treatment after the operation twice and to give aid to my children who are studying in school and college and to guide them better so that they may be able to pass the circumstances easily.

Hoping that my request will be acceded to, for which I shall remain ever ~~greatly~~ grateful to you.

Yours faithfully,

Dated: Nov. 15, 1983.

(K.S. Awasthi)
S.M./Pauta

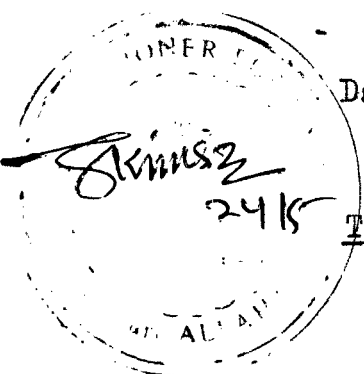
Copy of the above is forwarded to:

1. The Chief Personal Officer, NER, GKP
Chief
2. The/Operating Supdt., NER, GKP
3. The General Manager, NERly, GKP
4. The Labour Endorcement Officer (Central)
Bareilly.
5. The Chairman, Railway Board, New Delhi.
6. The Railway Minister Govt. of India,
New Delhi.

for information and necessary action.

Dated: Nov. 18, 1983.

K.S. Awasthi
SM/Pauta.


TRUE COPY

(26)

A36

1/28

सम्माननीय उच्च न्यायालय इलाहाबाद

लखनऊ बेंच, लखनऊ

रिटपिटीशननम्बर

/85

कृपा शंकर अवधी

पिटीशनर

बनाम

यूनियन आफ इंडिया इत्यादि

अपोजिट पार्टी

अन्वेषण नम्बर:- 6 :
=====

सेवा में,

श्रीमान् मण्डल रेल प्रबन्धक (कार्मिक),

पूर्वोत्तर रेलवे, इज्जतनगर, ।

विषय :- उच्च श्रेणी सूची (अप ग्रेडिंग लिस्ट) में वरिष्ठ पद (सोनियरिटी)

एवं वेतन की अव्यवस्था ।

सन्दर्भ : , मेरा प्रार्थना पत्र दिनांक सितम्बर 8, 1983.
=====

मान्यवर,

मेरा उपरोक्त प्रार्थना पत्र आपके ध्यानाकर्षण हेतु भेजा गया,

विषय उपरोक्त जैसा था, आपके ही पते पर भेजा गया, तथा प्रतिलिपियां अन्य

सम्बन्धित अधिकारियों की भी दी गयीं । अब मैं आपका ध्यान परिणाम से

अवगत कराने के लिए आकर्षित करना चाहूंगा ।

प्रथम पत्र में यह बताया गया था कि मैं श्री के.के.गौतम

सहायक स्टेशन मास्टर से वरिष्ठ पद का (सोनियर) हूँ। मेरा पद (सोनियर)

..... 2/-

परिधान अखिल



रिटी)तो कम कर ही दिया गया, पर- तु खेद इस बात का है कि मेरे मूल वेतन में भी ₹095/-का अन्तर रखा गया, जो कि अत्यन्त अनुचित एवं दुःखद है। मेरी नियुक्ति सन् 1958 में श्री के०के०गौतम के साथ हुई थी, जिसमें मेरा नाम श्री के०के०गौतम के ऊपर ही था । कृपया आप 1959की सूची को देखेंगे एवं वही सीनियारिटी देने की व्यवस्था करेंगे । यद्यपि मेरी सीनियारिटी तो एक वर्ष और पूर्व की है, जो मैंने दूसरे डिस्ट्रिक्ट (गोंडाल डिस्ट्रिक्ट) में सहायक स्टेशन मास्टर के पद पर कार्य किया था, परन्तु मैंने उसे आज से पहले प्राप्ति पाचना नहीं की थी । यदि मेरी सीनियारिटी सन् 1958 में नहीं दी जाती है तो मैंने कोर्ट द्वारा पुरानी सीनियारिटी (जो सन् 1957 से है) भी लेने का पूरा प्रयास करूँगा क्योंकि मैंने सहायक स्टेशन मास्टर के पद पर ही सन् 1957 से स्वाधीन (इन्डिपेण्डेंट) कार्य किया था । यहाँ तो जबाददारी मेरी नयी सर्विस बनायी गयी जो कि अति अनुचित है परन्तु तब मैं बिल्कुल नया एवं अन-विज्ञ था, इस लिए ध्यान नहीं दिया था, परन्तु मेरी सीनियारिटी प्रत्यक्ष रूप से सन् 1957 से ही है।

कृपया ध्यान दें

द्वितीय पैरा में मैंने आपका ध्यानकर्षण इस ओर किया था

कि जिल लोगों ने गम्भीर दुर्घटना (सीरियस एक्सी डेण्ट) करायें एवं जो पद अवनति (रिवर्सन) में रहे, उन लोगों को कैसे उठा दिया गया । यह मेरी समझ में नहीं आ रहा है। यदि उन्हें स्केल ₹0 455/ 700 को पास करने हेतु बुलाया गया था, तो मुझे क्यों नहीं बुलाया गया ? यहाँ तो मात्र रिफरेशर की बात थी, जो एक अधिकारी के क्रोध होने मात्र से



१४

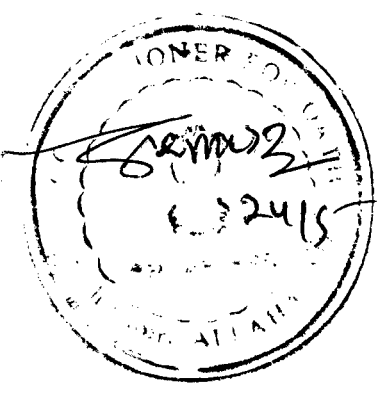
138

1/31

=3=

मुझे दोबारा जबरदस्ती फेल कराया गया। फेल कराने के लिए कान्फिडेंटल प्रपत्र भेजा गया। क्या यह अन्याय कम है? इसके बाद तीसरा अवसर ही नहीं दिया गया, जो कि मेरा ह्यू था। मेरा थार्ड करण (कनफरमेशन) जो मार्च 1960 में ह्यू था, रोक दिया गया तथा थार्ड करण सूची (लिस्ट) देर में बनाकर मुझे अवसर से परे रखा गया, जब कि मैं 1961 तब बरालि सहायक स्टेशन मास्टर के पद पर सफलता पूर्वक कार्य करता रहा, जिसमें मेरी ओर से दुर्घटना तो क्या किसी गाड़ी में एक मिनट का भी बिलम्ब (डिटैरान) तक नहीं हुआ। मेरा मामला बाद में देखा गया। उसके लिए रिफरेशन का तृतीय अवसर (चान्स) भी मान लिया गया, परन्तु खेद है, कि मेरा पूरा काल (पीरियड) क्रमबद्ध (रेगुलैराइज) नहीं किया गया, जोकि अत्यन्त दुर्भाग्यपूर्ण एवं अनुचित है। इसी तरह के चार मामले दृष्टि में आये हैं, जिनको सही किया जा चुका है। जिनको पूर्ण सीनियोरिटी दी गयी तथा पूर्ण शोध (एरियर) भी दिया गया। वह रैसर्वे बोर्ड के विज्ञापन पत्र (सर्कुलर) के अनुसार किया गया। जो अब अच्छे पद पर तैनात हैं। फिर भी मेरे ऊपर यह दया दृष्टि क्यों नहीं हुई? क्या मैं ही मात्र एक ऐसा अभाग्य हूँ। जिसे यह अवसर प्राप्ति के अधिकार तो नहीं मिल सका। इसका अर्थही यह हुआ कि मुझे जबरदस्ती ही परेशान (हेरेस) किया जा रहा है। फिर रिफरेशन के मामले में पद अवनति होता कहा है? आप ही बताइये कि ऐसा कौन सा सर्कुलर है? जिसके अनुसार इस मामले में पद अवनति की जा सकती है। फिर मेरा तो एक अवसर ही शोध था। मेरे फेल होने की भी कोई बात नहीं थी परेशान कराने के उद्देश्य से

हस्ताक्षर बरालि



(29)

839

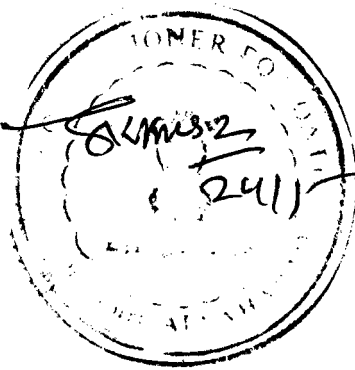
1
32

=4=

मेरा एक अवसर ही नहीं दे रहे थे। फिर जब तीसरा चान्स दे ही दिया, तो मेरा पूरा काल (पीरियड) क्रमबद्ध (रेगुलर) नहीं किया गया ? निवेदन है कि आप मेरा मामला देखने का कष्ट करेंगे एवं तुरंत तय भी करने का प्रयास करेंगे। मेरी पूर्ण सैनियारिटी जो भी होती है, प्रदान करने की कृपा करेंगे। मेरी पूर्ण सैनियारिटी जो भी होती है, सन् 1957 से सहायक स्टेशन मास्टर पद की है। अतः अब मेरा नम्बर स्टेशन सुपरिन्टेंडेंट (स्केल 700-900) में होना चाहिए। इसे मात्र एक महीने में कर ही दीजिए। अन्यथा मैं इसे कोर्ट में ले जाकर तय कराऊंगा।

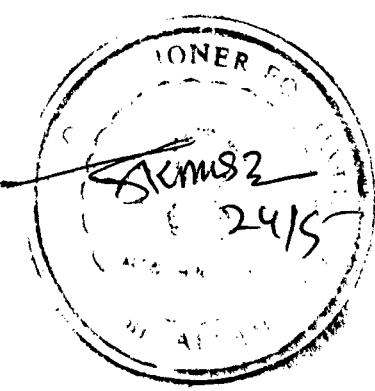
तृतीय पैरा में मैंने बताया कि मेरी सचि (आप्शन) जबरन लिया गया तथा (सैनियारिटी) के आधार पर मेरी नियुक्ति भी तुरन्त सहायक स्टेशन मास्टर (स्केल ₹0 425-640) से स्टेशन मास्टर (स्केल ₹0 425-640) में कर दी गयी। मुझे सबसे खराब स्टेशन मास्टर पर भेज दिया गया, जैसा कि हमेशा से मेरे लिए किया जातारहा है। मुझे परेशान करने के लिए लगभग सन् 1970 से सबसे खराब एवं जंगली स्टेशन पर ही मेरी नियुक्ति की जाती रही है। उदाहरणार्थ इन स्टेशन के नाम हैं हरसिंह पुर गोवा, छुदागंज, ब्रम्हावर्त एवं पौटा आदि। हरसिंह पुर गोवा में मुझे मात्र तीनमहीने के लिए भेजा गया था। जोकि अर्थाई नियुक्ति थी। बाद में मुझे परेशान करने के उद्देश्य से लगभग चार साल तक रखा गया। यदि उस समय हरसिंह पुर गोवा में हकैती न पड़े गयी होती, तो मुझे लगभग सर्विस ही वही पूरी करनी पड़े जाती। चार वर्ष में मुझे अत्यन्त यातनाएं दी गयीं जोकि अति दुःखदाई थीं। मुझे प्रति-

अपना नाम भरना



दिन कोल्हापुर से हरसिंह पुर गोवा जाना पड़ता था। बस का डीना
 और का चार वर्ष का यात्रा भाड़ा वहन करना पड़ा था। लगभग चार
 घंटे प्रतिदिन बर्बाद होते थे। जिसका समयोपरि भत्ता भी मिलना शेष है।
 भागदौड़ी में मैं अस्वस्थ तो होता ही गया तथा साथ ही साथ अपराधिक
 थान (क्रिमिनल एरिया) होने से रात में नींद न आने से पूरी रात जगने
 से एवं रात रात भर डरकर रहने से प्रतिदिन मेरा आधा किला खून सूख
 जाता था, जिससे मेरा शरीर बिल्कुल जर्जर हो गया था। मेरी हड्डी
 पसली भी निकल आयीं थी। मैंने मात्र रुपये 50/- प्रतिमाह उपचार में
 दिखाये, जब कि मैंने सैकड़ों रुपये प्रतिमाह उपचार में तथा अपने शरीर को
 समान्य बनाने (सर्वि योग्य रखने) के लिए खर्च किये थे। इस तरह से
 मैंने रैस के अधिकारियों की ओर से परेशान हेनि (हरेसमेन्ट) का दावा,
 कम से कम जो ₹ 25300/- ही है, भेजा जो अभी तक भुगतान नहीं
 हुआ मुझे ब्रम्हवर्त जबरन ही भेजा गया जब कि मैं उस नये स्टेशन में जाना
 नहीं चाहता था। उस नये थान का नाम सुनते ही मेरा स्वास्थ्य और
 अधिक खराब हो गया। (क्योंकि स्वास्थ्य तो पहले ही हरसिंह पुर गोवा से
 ही खराब था) तीन महीने इलाज में पड़ा रहा फिर भी मण्डल अधीक्षक
 ने जबरदस्ती अपनी कलम से ब्रम्हवर्त भेजा। किसी भी तरह से जब मैं
 थिर (रेहजस्ट) हुआ तो मुझे वहा से भी हटाकर मन्थना जंक्सन भेज दिया
 गया। अपने अधिकारों के प्राप्ति हेतु लिखने एवं अधिकारियों की ओर से तन्त्रि
 भी ध्यान न दिये जाने आदि क्लेश (टसिल) के कारण अधिकारियों ने प्रतिष्ठा
 की बात (प्रेसिडज शू) बनाकर मुझे पहले तो दूर भेजने के लिए मात्र

ब्रम्हवर्त भेजा



(31)

AM

1
34

=6=

धमकी ही दी परन्तु बाद मे लिखा पढ़ी कम न देकर मुझे पोरशान करने के लिए मन्थना जंक्शन (कानपुर के समीप) से बहुत दूर सेहरा मऊ (मैलानी के समीप) जिसे हम नर्क की ही संज्ञा दें, तो भी कम है, भेज दिया। जब मैं वहा सेडजस्ट (धिर) हुआ तो मुझे पोरशान करने के उद्देश्य से जबरदस्ती पैट्टा स्टेशन पर भेज दिया। मैंने अपनी नियुक्ति हेतु मण्डल प्रवर परिचालन अधीक्षक इज्जतनगर, के पास सबसे पहले प्रार्थना पत्र भेजा था, परन्तु ब्रम्हवर्त के सहायक स्टेशन मास्टर की पब्लिक द्वारा कोई परिवाद हो जाने से और जांच (इन्क्वायरी) मे अपने परिवाद को सूर्य करने के उद्देश्य से यह मामला मेरी ओर धुमा दिया गया। इन्क्वायरी में मण्डल संरक्षा अधिकारी गये थे जिनको स्टेशन मास्टर से बिल्कुल गलत बात बताई। उन्होंने यह कहा कि कम्प्लेंट कराने वाला मैं ही था। यह भी कहा गया कि मैंने अपने स्वार्थ हेतु यह सब कुछ कराया जब कि असलियत यह है कि मेरा यहा कोई स्वार्थ नहीं था क्योंकि प्रथम बात तो यह है कि मेरा यहा पास मे घर भी नहीं है एवं द्वितीय मेरा यहा खेल भी नहीं है। सबसे बड़ी बात यह है कि जब यह कम्प्लेंट हुई थी उस समय मैं मुजफ्फर पुर (विहार) रिकेशर में था। जहा मैं लगभग दो महीने रहा। (क्योंकि मैं पन्द्रह दिन पहले ही भेज दिया गया था)। इसके बाद मैं स्वयं

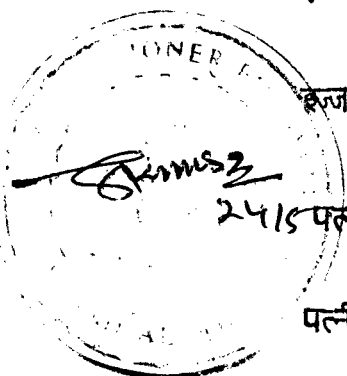
इज्जतनगर में रहकर अपना अलाज कराता रहा। इसके बाद मैं अपनी

24/5 पत्नी का इलाज इज्जतनगर में रहकर कराता रहा। बाद मे मैं अपनी

पत्नी का इलाज मरियमपुर अस्पताल में कराता रहा। अब आप ही बताइये

कि कब मैं ब्रम्हवर्त मे रहा एवं यह कम्प्लेंट मैंने कब कराई अभी हाल

में यह सब सुनने मे आया कि ब्रम्हवर्त के सहायक स्टेशन मास्टर श्री गंगा

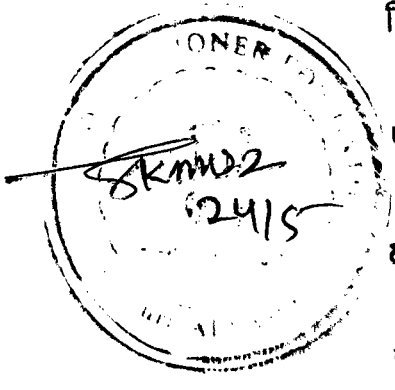


आपका आशीर्वाद

प्रसाद विश्वजीत त्रिपाठी ने अपनी कम्प्लेंट को सूर्य करने के लिए मामला मेरी ओर धुमा दिया एवं अपने को बचा भी लिया । यह सब सुनकर ब्रोध आने के बजाय मुझे बड़ी हंसी आयी कि अधिकारी भी कितना असत्य अन्ध विश्वासी एवं अकर्मण्य हो सकता है। बिना ठोस प्रमाण के जो ऐसी बात मान लेता है तथा अपने स्वार्थ के लिए मुझे शानि पहुचा सकता है एवं बदनाम कर सकता है। फलतः मेरा जो मामला प्रवर मण्डल परिचालन अधीक्षक के पास था उन्होंने मण्डल संरक्षा अधिकारी के कहने मात्र से मेरे प्रार्थना पत्र पर तनिक भी ध्यान नहीं दिया तथा अपना पेस्टिज ईशू बनाकर मेरा वेतन भी कटवा दिया जो कि आपरेशन के समय इन्स्टेशन कुदटी की याचना की गयी थी । जोकि अत्यन्त अनुचित है। यही नही ग्याह (11) स्टेशन मास्टर्स की ऐडिक् प्रार्थना पत्र को मानकर उनका स्थानान्तरण यथा स्थान कर दिया परन्तु मैंने सबसे पहले ऐडिक् प्रार्थना पत्र भेजा था जो मात्र एक अधिकारी के असत्य कथन को मान लेने से रद्द कर दिया गया । यह कितना ही अनुचित एवं शर्मनाक है।

शुभ शान्त हो सके

अतः आपसे विशेष निवेदन है कि आप मेरे उपरोक्त पत्र को भली-भाँति पढ़ेंगे तथा उस पर सही न्याय देंगे अर्थात् मेरी सीनियरिटी सही कर देंगे । मेरी सीनियरिटी वेतनमान रुपये 700-900 के पद पर होती है अतः उस पद पर नियुक्ति अबिलम्ब की जाय । मेरे वेतन का स्वरुप अभी तक श्री के०बी० गौतम सहायक स्टेशन मास्टर से अधिक होता है इसे तुरन्त दिया जाय मेरा वेतन जो मेरी पत्नी के इलाज एवं आपरेशन के समय का है: तुरन्त भुगतान किया जाय । मेरी नियुक्ति

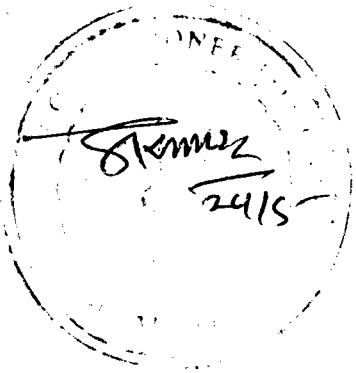


कानपुर एवं कन्नौज के मध्य की जाय यदि मेरी सेक्कि (रिव्वेस्ट) मान जाय तो मेरी नियुक्ति मंथना जंक्शन पर की जाय। ब्रम्हवर्त के सहायक स्टेशन मास्टर श्री त्रिपाठी जी के अपने गलत कारनामों जिसमें मुख्यतः अपने परिवार को शून्य करने के लिए गलत बयान दिये जाने पर उन्हें कड़ा दण्ड देने एवं उन्हें अपने घर (जो ब्रम्हवर्त के समीप है) से बहुत दूर स्थानान्तरित करने के लिए तुरन्त आदेश करने की व्यवस्था की जाय अन्यथा यह मामला हाईकोर्ट में दिया जायेगा जिसमें मान हानि का दावा भी होना निश्चय है जिसमें सम्बन्धित अधिकारी (जो गलत बात जो बि-प्रमाण के आसानी से मान लिया तथा गलत रिपोर्ट लिखी) को भी कड़े से कड़े दण्ड देने की व्यवस्था है। अतः मामले की सुलझाने की शीघ्र व्यवस्था कीजिए। इसके लिए मेरी ओर से एक महीने का (जो समय पर्याप्त है) अवसर दिया जा रहा है।

आशा है कि आपउपरोक्त मामले की शीघ्रातिशीघ्र निपटाने हेतु पूरी सचि से कार्य प्रारम्भ करेंगे जिसके लिए प्रार्थना आपका सदैव आधार रहेगा।
सधन्यवाद।

दिनांक मार्च 12, 1984

आपका विश्वासपात्र
(कृपा शंकर अवधी)
स्टेशन मास्टर पौटा



निम्नलिखित प्रतिलिपियां सूचनार्थ उचित एवं शीघ्र कार्यवाही हेतु प्रेषित की जाती हैं।
=====

1- श्रीमान् मण्डल संरक्षा अधिकारी, पूर्वोत्तर रेलवे, राजतनगर।

कृपा शंकर अवधी

(34)

AYY

3

=9=

- 2- श्रीमान् प्रवर मण्डल परिचालन अधीक्षक, पूर्वोत्तर रेलवे इज्जतनगर।
- 3- श्रीमान् प्रवर मण्डल कर्मिण्य अधीक्षक, पूर्वोत्तर रेलवे इज्जतनगर।
- 4- श्रीमान् मण्डल रेल प्रबन्धक पूर्वोत्तर रेलवे इज्जतनगर ।
- 5- श्रीमान् मुख्य कार्मिक अधिकारी पूर्वोत्तर रेलवे गोरखपुर ।
- 6- श्रीमान् मुख्य परिचालन अधीक्षक पूर्वोत्तर रेलवे गोरखपुर ।
- 7- श्रीमान् महाप्रबन्धक, (सतर्कता) पूर्वोत्तर रेलवे गोरखपुर ।
- 8- श्रीमान् महाप्रबन्धक पूर्वोत्तर रेलवे गोरखपुर ।
- 9- श्रीमान् लेबर इन्स्पेक्शन्स आफिसर (सेन्ट्रल) बरेली ।
- 10- श्रीमान् अध्यक्ष रेलवे बोर्ड, नई दिल्ली एवं ,
- 11- श्रीमान् रेल मंत्री, भारत सरकार, नई दिल्ली।

दिनांक : मार्च 12, 1984

हो:-

(कृपा शंकर अवस्थी)
स्टेशन मास्टर (पैटा)

कृपा शंकर अवस्थी

/सत्य प्रतिलिपि/

24/3

(35)

45

1
307

सम्माननीय उच्च न्यायालय इलाहाबाद,
लखनऊ बेंच, लखनऊ।

रिटपिटीशन नम्बर-

/ 85

कृपा शंकर अवस्थी

पिटीशनर

बनाम

यूनियन आफ इंडिया इत्यादि

अपोजिटपार्टी

अनेक्जर नम्बर: 7 :

सेवा में,

श्रीमान् मण्डल रेल प्रबन्धक(कार्मिक),

पूर्वी त्तर रेलवे, इज्जतनगर।

विषय :- अप्सरों की हठधर्मी एवं मेरी परेशानियां।

महोदय,

मैं निम्न तथ्यों कीओर आपका ध्यान आकर्षित करने हेतु

निवेदन करना चाहती हूँ :-

कृपा शंकर अवस्थी

1- यह कि मेरे पति श्री के०एस०अवस्थी-स्टेशन मास्टर (पैटा) मेरे इलाज के लिए 15दिन की छुट्टी लेकर आये थे। इलाज में अधिक समय लग गया। इसलिये 10दिन का इक्स्टेंशन छुट्टी के लिए तार भेजा गया। परन्तु खेद है कि अप्सर की हठधर्मी के कारण 10 दिन का वेतन काट लिया गया। फलस्वरूप मेरे बच्चों का विद्यालय में प्रवेश नहीं कराया जा सका कटौती का वेतन शीघ्र भुगतान किया जाय, अन्यथा मामला ऊपर बढ़ाया जायेगा।



2- यहकि मेरे पति तीन दिन की छुट्टी केलिकर घर आये। ये

(36)

A46

39

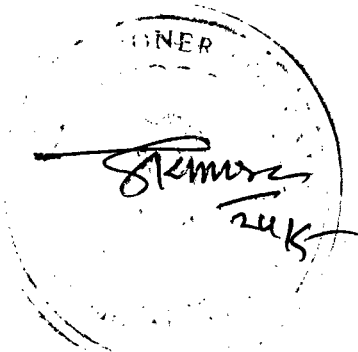
=2=

वहाँ से बीमारी अवस्था में घर आये। बाद में ये अधिक बीमार पड़े गये। अतः ये अनवरगंज में सिक करके इलाज कराया लगे। यह अब भी बीमार हैं। देखिए कब तक ठीक हों यद्यपि सिक प्रमाण पत्र भेज दिया गया है लेकिन मुझे डर है कि अफसर अपनी हठधर्मी से वेतन कहीं फिर न कटवा दें जिससे परेशानी और बढ़ जाये यद्यपि बाद में इस केस में अफसर ही दोषी ठहराया जायेगा। क्योंकि अफसर की हठधर्मी से ही इनका (मेरी पत्निका) स्थानान्तरण बहुत दूर किया गया, जहाँ का जलवायु इनके लिए मालूम नहीं पड़ा बार-बार बीमार हो जाते हैं सारे शरीर में सूजन आ जाती है पेट में पीड़ा होती है आदि आदि। किसी तरह से येवहासमय काट रहे हैं।

3- यहकि सन् 1973-74 में मैं देख रही हूँ कि इनका स्थानान्तरण सबसे खराब स्टेशन पर, जो लगभग जंगल में होते हैं, जो अपराधिक इलाके हैं जहाँ डकैती, लूट आदि अधिक होती है, किया जाता है जैसे :- हरसिंहपुर गोवा, जहाँ इनको बुटा गया, खुदागंज-जहाँ लुटते लुटते बचे। पौटा- जहाँ पुनः लुटे, परन्तु किसी कारण से मात्र जान बच गयी। इनका व्यक्तिगत पैसा, कपड़े तथा अन्य सामान तो चला ही गया। परन्तु खेद है कि इस पर भी इनका स्थानान्तरण अब भी ऐसे स्थान पर नहीं किया गया जहाँ ये सुरक्षित रह सकें तथा अच्छी जलवायु का सेवन कर सकें।

अतः आपसे विशेष अनुरोध है कि आप उपरोक्त बिषय की ध्यानपूर्वक पढ़ेंगे तथा इस पर उचित एवं शीघ्र कार्यवाही करेंगे। उपरोक्त कटौती का वेतन शीघ्र भुगतान करेंगे। इनका स्थानान्तरण कानपुर से नजदीक किसी स्टेशन पर किया जाय जिससे बच्चे पढ़ सकें। इनकी अच्छा

इसके अलावा



38

Aus

1/41

सम्माननीय उच्च न्यायालय इलाहाबाद
तख्तनऊ बैन्च, तख्तनऊ ।

रिटपिटीशन नम्बर- /1985

कृपा शंकर अवस्थी - - - - - पिटीशनर

बनाम

यूनियन आफ इंडिया इत्यादि - - - - - अपोजिट पार्टीज

अन्वेषण नम्बर:- 8 :
=====

श्रीमान् मण्डल रेल प्रबन्धक,
पूर्वोत्तर रेलवे, इण्डियनगर ।

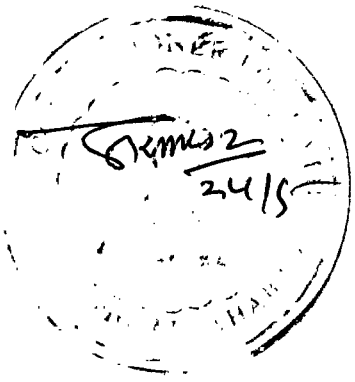
बिषय :- अतिन्तरी रिटारमेन्ट ।

कुछ तथ्यों की ओर आपका ध्यान आकर्षित करने हेतु आपसे निम्न

निवेदन है :-

यह कि पहले मैंने अपने अधिकारों की प्राप्ति हेतु मण्डल स्तर पर कुछ लिखावट की, परन्तु जब मण्डल अधिकारियों ने उस पर कोई कार्यवाही नहीं की, तो रिमाइण्डर की प्रतिलिपि मैंने ऊपर भेजना आरम्भ किया। यह सब क्रमबद्ध हुआ। यह पहले कम ऊपर फिर बाद में और ऊपर भेजा गया, जोकि अत्यधिकृत नहीं था। इस पर भी अधिकारियों ने अपनी प्रेस्टिज रक्षु बराबर मुझे मुलाकात करने हेतु बुलाकर प्रथम मात्र तो धमकी दी। बाद में परिशान करने के उद्देश्य से मुझे बहुत ही दूर आनन्दारण पर भेज दिया गया। जहाँ की जलवायु मेरे लिये नाशिक नहीं रही। मैं बीमार रहने लगा। मेरे पूरे शरीर में सूजन आगयी थी। इस इलाज में

कृपा शंकर अवस्थी



39

11/12

=2=

मेरा बहुत रुपया व्यर्थ गया। इधर भी मैं तीन दिन की कुट्टी (जिसमें एक दिन आकस्मिक अवकाश एवं दो दिन के सी०आर हैं) यातायात निरीक्षण से लेकर बीमारी अवस्था में ही घर आया। मैंने पीलीभीत में इसलिये सिक नहीं किया क्योंकि वहाँ मेरी सेवा करने वाला, दवा लाने वाला तथा खाने पीने का प्रबन्ध करने वाला कोई नहीं था। सबसे बड़ी बात यह है कि जलवायु मुझे दवा पाने पर भी ठीक नहीं होने देगी। इसलिये मैं चला आया तीन दिन में मैं कुछ ठीक हुआ १ मैं कार्य पर लौट पड़ा। जब शाहजहाँपुर पहुँचा तो मेरी तबियत पुनः खराब हो गयी मैं वापस घर लौट पड़ा तथा कानपुर अनवरगंज में मेनेसिक कर दिया मैं मरते-मरते बचा। अब मैं कुछ ठीक हुआ हूँ परन्तु मेरा साहस पुनः उधर जाने का नहीं है क्योंकि मुझे डर है कि वहाँ की जलवायु मुझे पुनः बीमारी से ग्रसित करेगी तथा हो सकता है कि यह मेरे जीवनही ही समाप्त कर दे। दूसरे मुझे बार बार जंगली स्टेशन पर भेज कर लुटवाया जा रहा है जिससे मेरी जान एवं माल का भी खतरा रहता है। मैं दो बार लुट भी चुका हूँ (प्रथम अक्टूबर 1976 में हरसिंहपुर गोवा में तथा बाद में मई 1984 में यहीं पौटा में) मेरी जान की बचत तो हो गयी परन्तु मेरी निजी सम्पत्ति तो लुटी ही गयी जिससे मेरी विशेष आर्थिक हानि हुई तथा स्वास्थ्य पर भी विशेष प्रभाव पड़ा।

कमलागंज रावली



मैं जिन अधिकारों हेतु लिखा पढ़ी करता था, उनमें मुख्यतः दो गलत दण्ड के मामले भी हैं। प्रथम तो (कमलागंज 1972 में) बिना टेल लैम्प के गाड़ी पास होने पर उसे दूसरे स्टेशन पर रूकवा कर टेल लैम्प जलवाया गया प्रतीक्षा करने वाली गाड़ी को तब चलाया गया जब

60

ASO

1/43

=3=

बिना टेल लैम्प गाड़ी का दूसरे स्टेशन से पूर्ण आमजन प्राप्त हो गया ।
उसमें भी मुझे 6माह की तरक्की बंद करके गलत दण्ड दिया गया । जबकि
ऐसे ही मामले मे महाप्रबन्धक द्वारा कई बार कर्मचारियों को सुरक्षित किया
गया दिवतीय मामला बिलम्ब का है (जो मंथना में अक्टूबर 1980 का है ।
जिसमें सन्टिंग गार्ड ने करवाई तथा हाइवर ने सन्टिंग की, तो भी मेरी
'6'माह की तरक्की बंद करके गलत दण्ड दिया गया । कुछ मामले पेमेंट
न होने के हैं जिसमें लगभग पचास भुगतान के मामले मे भुगतान हेतु आप
के पास भेज भी चुका हूँ जिसकी धनराशि भी लगभग रुपये पैंसठ हजार हैं ।
परन्तु परेशान करने के उद्देश्य से इनका भुगतान नहीं किया जा रहा है ।
पदप्रपित इस मामले मे सकार्मिक अधिकारी से मुलाकात हुयी थी । उन्होंने
दस दिन का समय दिया था कि वे सभी आवश्यक भुगतान करा देंगे मत्र
लगभग 6मीहीने हो गये परन्तु भुगतान का श्रीगणेश भी नहीं हुआ तृतीय
मामला मेरी सीनियारिटी एवं कन्फरमेशन का है । मैं सन् 1957 से स०
स्टेशन मास्टर का कार्य कर रहा हूँ । मेरी सीनियारिटी स्टेशन अधीक्षक (
कृया शक्ति मंत्रालय) खेल रुपये 700-900) में होती है । परन्तु परेशान करने के उद्देश्य से
नहीं दी जा रही हैं । मेरा कन्फरमेशन बिना किसी कारण के रोक़ा गया ।
मेरा कन्फरमेशन मार्च 1960 में ह्यू था । जब किमुझसे जूनियर को मार्च
1960 में कन्फर्म किया गया । मात्र परेशान करने के कारण मुझे कन्फर्म
नहीं किया गया जिससे मेरी सीनियारिटी न मिल पाये यही सब मेरे
अधिकार थे, जिसके लिए लिखा पढ़ी की गयी । उसी में अधिकारियों
द्वारा प्रेस्टिज ईशू बनाकर मुझे परेशान किया गया तथा गलत ध्यान मे
ध्यानान्तरित करके भेजा गया जहा की जलवायु मेरे माफिक नहीं पड़ती है



(4)

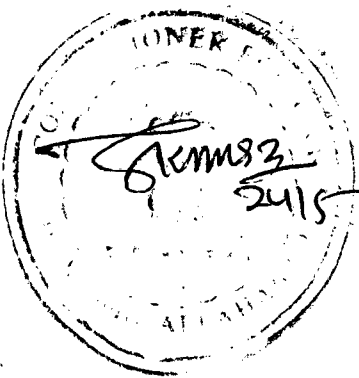
1/44

AS

=4=

तथा जंगली स्टेशन पर मुझे लुटवाने एवं मारवा डालने के लिए भेजा गया। चूंकि आपके द्वारा मुझे ऐसे स्थान पर स्थानान्तरित करके नहीं भेजा जासकता जहां मेरा स्वास्थ्य पुनः वापस हो सकता है। जहां मैं जीवित रह सकता हूं तथा जहां मैं अधिक सुरक्षित रह सकूंगा। अधिक सुरक्षित स्थान मेरे लिए मेरिट के हिसाब से उस प्रकार है:- (1) ब्रम्हवर्त (2) मंधना (3) चैबिपुर तथा (4) कल्याणपुर आदि। ये ही मेरे सुरक्षित स्थान हैं। अब चूंकि आप मुझे वहां भेजना नहीं चाहेंगे इसलिए मेरे लिये उपरोक्त रिटायरमेंट पर आनेके अलावा कोई अन्य रास्ता नहीं है। इसलिए मैं आपसे अनुरोध करता हूँ कि आप मेरा उपरोक्त रिटायरमेंट दे दीजिए। इस रिटायरमेंट में भेजने के लिए रजिस्ट्रेशन में यदि समय लगे तो मुझे 6 महीने सी०आर० (जो शेष है जिसकी लिस्ट भी आपके यहां उपलब्ध है) पर मुझे स्टाफ कर दें। बाद में मुझे रिटायरमेंट पर भेज दिया जाय।

आपके यहां तो ऐसे मामले हैं कि जो कर्मचारी सन् 1990 तक दण्ड के भागी थे जो अधिकृत रूप से दोगी है तथा दण्डनीय है, नित्की फाइल पूर्णरूपेण खराब है। जोरिल को सर्विस करने योग्य नहीं है। आपके द्वारा फाइल पूर्ण रवैया अपना कर उनका समस्त दण्ड माफ कर दिया गया तथा जबरदस्ती तरक्की दे दी गयी। क्या ये सत्य नहीं है? जिन कर्मचारियों ने दुर्घटना (सीरियस सस्पेंडेंट) करायें तथा जो रिवर्सन में रहे एवं जिन कर्मचारियों ने अधिक से अधिक गाड़ियों के बिलम्ब (डिटेंशन) किये तथा जिनके कारण दण्ड के भागी बने। उनको भी आपने तरक्की देकर उच्च आसन पर बिठा दिया। क्या यह सत्य नहीं है? मैंने ब्यस्त (बिजी) टैशनों पर



(43)

1153

1/46

=6=

आपकी आन रह जयिगी तथा एक नई सर्विस भी खुल जयिगी और मैं भी रेल से उधार हो जाऊंगा। इस साराहनीय कार्य के लिए मैं आपका सदैव आभारी रहूंगा। जीवनपर्यन्त मैं आपका नाम लूंगा तथा आपके चिरायु होनेके लिए भी मैं सदैव ईश्वर से कामना करता रहूंगा।

कष्ट के लिए विशेष धन्यवाद।

आपका विश्वसनीय

दिनांक :- अगस्त 9, 1984

कृपा शंकर अवस्थी

स्टेशन मास्टर / पौटा

पू०उ०रेलवे।

निम्न प्रतिलिपियां सूचनार्थ, शीघ्र एवं उचित कार्यवाही हेतु प्रेषित की जा रही हैं :-

- 1- श्रीमान् मण्डल रेल प्रबन्धक (कार्मिक), पूर्वोत्तर रेलवे, इज्जतनगर।
- 2- श्रीमान् मण्डल रेल प्रबन्धक (संरक्षा), पूर्वोत्तर रेलवे, इज्जतनगर।
- 3- श्रीमान् मण्डल रेल प्रबन्धक (लेखा), पूर्वोत्तर रेलवे, इज्जतनगर।
- 4- श्रीमान् मण्डल रेल प्रबन्धक (परिचालन) पूर्वोत्तर रेलवे, इज्जतनगर।

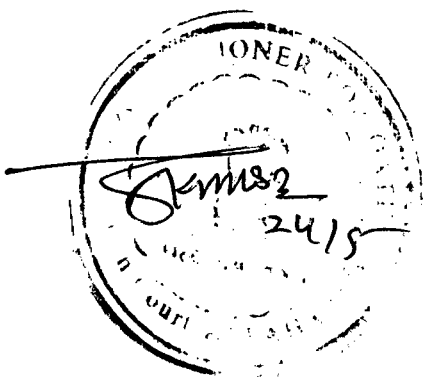
दिनांक :- अगस्त 9, 1984

कृपा शंकर अवस्थी

स्टेशन मास्टर / पौटा

पूर्वोत्तर रेलवे।

/सत्य प्रतिलिपि



In the Honorable High Court of Judicature at Allahabad

(46) L
47

Lucknow Bench - Lucknow. AS4

W.P. No. ----- of 19/85

Kripa Shankar Awasthi ----- Petitioner,

vs -

Union of India ----- Opp. Parties

प्राप्ति प्रमाणिका (रसीद) RECEIPT

*एक पोस्टमार्क { 100

*Received a Registered Letter पोस्टमार्क

पाने वाले का नाम
Addressed to (name) } श्रीमान् मण्डल रेल प्रबन्धक श्रीके.श्री.लाल
इलाहाबाद रेलवे, इ. जगतनगर, जिला बरेली (उ.प्र.)

प्राप्त करने वाले का नाम
Insured for Rupees

दिनांक (Date) 1977

*भारतीय डाक विभाग द्वारा जारी

*Score out of 100

Handwritten signature: *SKM*

श्रीमान् मण्डल रेल प्रबन्धक

Handwritten signature: *SKM*
24/5

45

ASS

1/48

सम्माननीय उच्च न्यायालय इलाहाबाद

लखनऊ बेंच, लखनऊ

रिटपिटीशन नम्बर- /1985

कृपा शंकर अवस्थी - - - - - पिटीशनर

बनाम

यूनियन आफ इंडिया -इत्यादि - - - - - अपोजिटपार्टीज

अनेकस नम्बर:- 10:
=====

पूर्वोत्तर रेलवे
=====

सं० स्ल०एम० 25/84

दि. नांक : सितम्बर 8, 1984

प्रेषक,

स्टेशन मास्टर,
पूर्वोत्तर रेलवे,
पौटा।

सेवा में,

श्रीमान मण्डल रेल प्रबन्धक,

(कार्मिक) पूर्वोत्तर रेलवे,

हिज्जतनगर ।

विषय:- वॉलन्टरी रिटायरमेंट ।

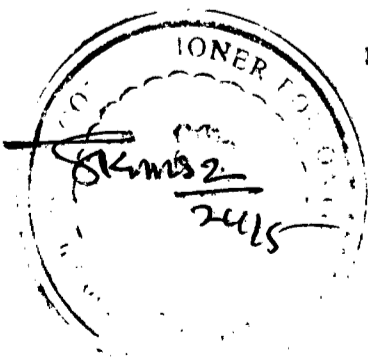
महोदय,

क्या आप श्री के०एस०अवस्थी स्टेशन मास्टर पौटा के उपरोक्त

विषय पर भेजे गये प्रार्थना पत्र के संदर्भ में अपना ध्यानकर्षण करेंगे

तथा उनके परिणाम से अवगत करावेंगे ।

रिटायरमेंट स्वीकृत होने से पहले मैं 180दिन का सी०



कृपा शंकर अवस्थी

(46)

A56

1/48

=2=

आर०लेना चाहता हूँ। क्या आप किसी मुक्तक स्टेशन मास्टर को चार्ज लेने हेतु आदेश करेंगे। मुक्तक स्टेशन मास्टर के शीघ्र न आने पर क्या मैं विश्राम दाता स्टेशन मास्टर श्री के०जी०सक्सेना को रोक कर चार्ज दे सकता हूँ? इसके लिए भी आप शीघ्र अपना आदेश भेजने का कष्ट करेंगे।

अब मेरा मन इधर कार्य करने में नहीं लग रहा है और मेरी सुरक्षा भी खतरे में प्रतीत होती है अब चूंकि आप मुझे कानपुर के पास ब्रम्हचैबिपुर, मंथना एवं कल्यानपुर स्टेशन पर भेजकर कार्य कराने में बसमर्थ प्रतीत होते हैं जहाँ मेरी पूर्णतया सुरक्षा हो सकती है। अतः मैं आपसे अनुरोध करता हूँ कि आप मेरा रिटायरमेंट दे दीजिए रिटायरमेंट पर भेजने से पहले मेरा 180दिन का सी०आर०अवश्य दे दीजिए। जिसके लिए एक मुक्तक स्टेशन मास्टर का शीघ्र आदेश कीजिए जो मुझसे चार्ज ले लें अथवा आदेश कीजिए कि मैं विश्रामदाता स्टेशन मास्टर श्री के०जी०सक्सेना को रोककर चार्ज दे दूँ। अति महती दया होगी।

भवदीय,
(कृपा शंकर अवधी)
स्टेशन मास्टर (पोटा)

निम्न प्रतिलिपियां सूचनार्थ उचित एवं शीघ्र कार्यवाही हेतु प्रेषित है:-

- 1- श्रीमान् पातायात निरीक्षक, पूर्वोत्तर रेलवे पोलीभोत।
- 2- श्रीमान् मण्डल रेल प्रबन्धक (संरक्षा) पूर्वोत्तर रेलवे इज्जतनगर।
- 3- श्रीमान् मण्डल रेल प्रबन्धक (परिचालन) पूर्वोत्तर रेलवे, इज्जतनगर।
- 4- श्रीमान् मण्डल रेल प्रबन्धक, पूर्वोत्तर रेलवे, इज्जतनगर।

ह०:-

(कृपा शंकर अवधी)
स्टेशन मास्टर/पोटा

/सत्त्व प्रतिलिपि/



47

157

1/50

सम्माननीय उच्च न्यायालय इलाहाबाद

लखनऊ बेंच, लखनऊ

रिटपिटीशन नं०-

/ 85

कृपा शंकर अवस्थी - - - - - पिटीशनर

बनाम

यूनियन आफ इंडियाइत्यादि - - - - - अपोजिटपार्टी ज

इन्वेन्जर नं०:- 11 :
=====

सेवा में,

श्रीमान् मण्डल रेल प्रबन्धक,
पूर्वोत्तर रेलवे, इज्जतनगर।

बिषय :- वॉलन्टरी रिटायरमेंट के वापस लेने हेतु प्रार्थना पत्र ।

सन्दर्भ:- मेरा प्रार्थना पत्र दिनांक अगस्त 9, 1984

मान्यवर,

उपरोक्त बिषय में आपका ध्यान आकर्षित करने हेतु आपसे

मेरा निम्न निवेदन है :-

सह कि मेरे द्वारा उपरोक्त रिटायरमेंट मांगते दो प्रमुख कारण थे। वे हैं प्रथम आरीरिक तनाव एवं द्वितीय मानसिक तनाव ।

प्रथम तनाव तो इसलिए हुआ । क्योंकि यहाँ का जलवायु (क्लाइमेट) मेरे माफिक नहीं पड़ा जिससे मेरे पूरे शरीर में सूजन आ गयी थी तथा मैं विशेषीमार रहने लगा था । बहुत इलाज होने के बाद बड़ी मुश्किल से मैं ठीक हुआ ।

द्वितीय तनाव इसलिए हुआ क्योंकि मेरे ऊपर उम्रिती पड़ी ।

मेरा पैसा संधारण समान का गया परन्तु मेरी हीन किनीतरह के बच गयी ।

कृपा शंकर अवस्थी

SKM 15/8
24/5

मेरी मौलिक सीनियरिटी एवं मौलिक थाईकरण नहीं मिल पाया। रि-स्ट्रक्चरिंग में मेरा एडजस्टमेंट भी सही नहीं हो पाया। मेरे पेमेंट की एक बड़ी राशि का भुगतान नहीं हो पाया, जिसमें क्वैटन (जो पांच महीने का है। समयोपरि भत्ते) जो कमलगंज का छै माह का, ब्रह्मवर्त का टाईसालता, मंधना का दुब माह का, सेहरामऊ का एक महीने का एवं पौटा का लगभग एक वर्ष का है। यात्रा भत्ते, ध्यानान्तरण भत्ते, क्वार्टीरेंट, एवं पेन्शनरेंट (जो फ्लोहगढ़ एवं ब्रह्मवर्त के हैं, जिसके भुगतान के लिए मण्डल रेल प्रबन्धक (कार्मिक) का एक पत्र भी आया था जिसमें भुगतान देने का था, फिर भी भुगतान नहीं हो पाया। एवं ध्यानान्तरण भत्ता (जो फ्लोहगढ़ से ब्रह्मवर्त का है, जो अभी तक नहीं मिल पाया) आदि प्रमुख हैं। अनेक बार लिखने के बाद भी आज तक न तो भुगतान ही हो पाया और न सम्बन्धित अधिकारियों को अपना ध्यान आकर्षित करने का कोई हवाला ही दिया।

शरीर अस्वस्थ होने से तथा कमजोरी अधिक होने से दोनों ही तनाव बढ़ गये थे जिससे अविश में तथा जल्दबाजी में मैंने उपरोक्त रिटायरमेंट के लिए लिख डाला। जो कि परिस्थिति के अनुकूल नहीं है। मेरा बैंक बैलेंस कुछ नहीं है तथा रहने के लिए आवास तक नहीं है।

अधिक इलाज हो जाने के बाद अब मैं स्वस्थ हुआ हूँ तथा दोनों ही तनाव कम हो गये हैं। तनाव से जो असन्तुलन आ गया था वह धीरे-धीरे समाप्त हो गया है। मैं अब ह्रियूटी करने के योग्य भी हो गया हूँ इसलिए मैं उपरोक्त रिटायरमेंट के वापस लेने के लिए आपसे याचना करता हूँ।

अतः आपसे मेरा विशेष अनुरोध है कि आप उपरोक्त

=3=

रिटायरमेंट जो आदेश एवं जल्दबाजी में मांगा गया, उसे पुनः वापस लेने की याचना करता हूँ। कृपा करके आप उसे देने का एवं द्विपूटी पर शीघ्र भेजने का कष्ट करेंगे। अति महती दया होगी। मैं सदैव आपका आभारी रहूँगा। जीवन पर्यन्त आपका नाम लूँगा तथा आपके चिरागु होने की भी मैं सदैव ईश्वर से कामना करता रहूँगा।

''यदि करता विनय'' दयलू है,
तो उस पे दे दे धान,
कहि हो जाये उपकार कार्य ये,
तो निश्चित है कल्याण ॥

सधन्यवाद।

निवेदक,

ह0/-

दिनांक:- नवम्बर 5, 1984

(कृपा शंकर अवधी)

स्टेशन मास्टर, (पौटा)

प्रतिलिपियां सूचनार्थ, शीघ्र एवंसही कार्यवाही हेतु त्रेषितकी जा रही हैं:-
=====

- 1- श्रीमान् मण्डल रेल प्रबन्धक, (संरक्षा)पूर्वोत्तर रेलवे, इज्जतनगर।
- 2- श्रीमान् मण्डल रेल प्रबन्धक(लेखा)पूर्वोत्तर रेलवे, इज्जतनगर।
- 3- श्रीमान् मण्डल रेलप्रबन्धक, (कीर्तिक)पूर्वोत्तर रेलवे, इज्जतनगर।
- 4- श्रीमान् मण्डल रेल प्रबन्धक(परिचालन)पूर्वोत्तर रेलवे, इज्जतनगर।

ह0/-

(कृपा शंकर अवधी)

स्टेशन मास्टर(पौटा)

कृपा शंकर अवधी

/सत्य प्रतिलिपि/



(50)

1860

11/53

माननीय उच्च न्यायालय इलाहाबाद

लखनऊ बेंच, लखनऊ ।

रिटपिटीशन नम्बर- /1985

कृपा शंकर अवस्थी - - - - - पिटीशनर

बनाम

यूनियन आफ इंडिया इत्यादि - - - - - अपोजिट पार्टीज

अन्वेषण नम्बर:- 12 :
=====

सेवा में,

श्रीमान् मण्डल रेल प्रबन्धक,
पूर्वोत्तर रेलवे,
हज्जतनगर ।

बिषय :- वॉलण्टरी रिटायरमेन्ट के वापस लेने एवं सम्बन्धित अन्य अनेक
मामलों के शीघ्र तय करने (निपटार) हेतु प्रार्थना पत्र ।

सन्दर्भ :- मेरे प्रार्थना पत्र दिनांक नवम्बर 5, 1984, नवम्बर 30, 1984,
एवं जनवरी 25, 1985 .

रक्षा शिवाजी महोदय,

उपरोक्त प्रार्थना पत्रों को मैं आपके पास आपका ध्यानकर्षण
करने हेतु भेजे थे, एवं अशा भी की थीकि आप मामलों को शीघ्र तय कर
देंगे तथा मुझे संतोषजनक उत्तर भी देंगे, परन्तु मुझे खेद है कि ऐसा कुछ
भी नहीं हुआ ।

इस अन्तिम प्रार्थना पत्र को मैं आपके समक्ष प्रस्तुत कर रहा हूँ
तथा साथ ही साथ यह आशा भी व्यक्त कर रहा हूँ कि आप उपरोक्त प्रार्थना
पत्रों को भलो-भाति देजेंगे, जिस पर शीघ्र एवं सही निर्णय लेंगे तथा

James 2
24/11

RECEIVED

(52)

Ab2

//55

=3=

अति दया होगी ।

कष्ट के लिए धन्यवाद ।

आपका विश्वसनीय,
ह0/-

दिनांक : मार्च 10, 1985

(कृपा शंकर अवस्थी)
स्टेशन मास्टर (पौटा)

निम्न प्रतिलिपियां सूचनार्थ, उचित एवं शीघ्र कार्यवाही हेतु प्रेषित की जा रही हैं :-

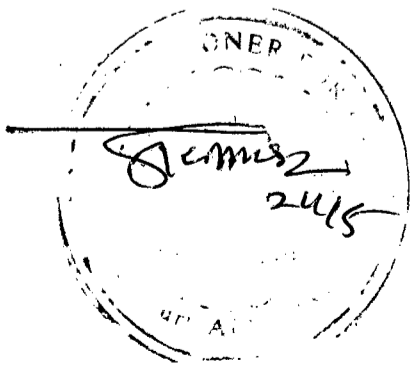
- 1- श्रीमान् महाप्रबन्धक(कार्मिक) पूर्वोत्तर रेलवे, गोरखपुर ।
- 2- श्रीमान् महाप्रबन्धक(परिचालन)पूर्वोत्तर रेलवे, गोरखपुर ।
- 3- श्रीमान् महाप्रबन्धक, पूर्वोत्तर रेलवे, गोरखपुर ।
- 4- श्रीमान् लेबर इन्फोर्स मेंट आफिसर(सेन्दल)स्वरूप नगर, कानपुर/बरेली।
- 5- श्रीमान् अध्यक्ष, रेलवेबोर्ड, नई दिल्ली ।
- 6- श्रीमान् रेल मंत्री, भारत सरकार नई दिल्ली एवं
- 7- श्रीमान् राजीवगंधी, प्रधान मंत्री, भारत सरकार, नई दिल्ली ।

ह0/-

दिनांक मार्च 10, 1985

(कृपा शंकर अवस्थी)
स्टेशन मास्टर, (पौटा)

/सत्य प्रतिलिपि/



कृपा शंकर अवस्थी

(51)

861

1157

=2=

परिणाम को शीघ्रातिशीघ्र अवगत करायेंगे ।

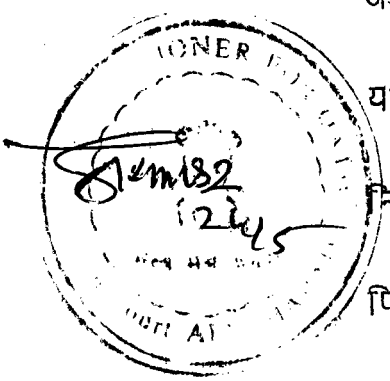
प्रार्थना पत्रों में वर्णित सभी मामलों को जानबूझकर अधिक उलझाया जा रहा है, जिनपर अत्यधिक समय लेकर अधिक पुराना बनाया जा रहा है एवं इस तरह से मुझे अधिक परेशान किया जा रहा है। उपरोक्त रिट/परमेन्ट के अलावा भी अन्य अनेक सम्बन्धित मामले भी अधिक पुराने होते जा रहे हैं जिनको कि अभी तक तय नहीं किया गया है। इसलिए इस अन्तिम प्रार्थना पत्र को आप मेरी ओर से दिया गया एक नोटिस मानिये जिसमें समस्त मामलों को तय करने के लिये मैं आपकी अधिक से अधिक एक महीने का अवसर दे रहा हूँ। यदि इतने दिनों में आपके द्वारा मेरे ये समस्त मामले तय नहीं होते हैं तो मुझे ये मामले न्यायालय में ले जाने के लिए बाध्य होना पड़ेगा । इसलिए आप यह सुनिश्चित कर ही लीजिए कि अधिक बिलम्ब होने पर ये सभी मामले उच्च न्यायालय ले जाये जायेंगे एवं ये उच्च न्यायालय द्वारा ही तय होंगे ।

अतः आपसे विश्वसनीय अनुरोध है कि आप उपरोक्त प्रार्थना पत्र

हृदयपूर्वक प्रार्थना

पर पूर्ण रूपेण ध्यानकर्षण करेंगे तथा आपसमस्त मामले भी शीघ्रातिशीघ्र तय करके उस पर उचित निर्णय देंगे एवं परिणाम को शीघ्रातिशीघ्र अवगत करायेंगे , जिससे मामला उच्च न्यायालय जाने से बचाया जा सके एवं रेल की अथवा आपकी बहुमूल्य सम्पत्ति की अधिक क्षति होने से बचाया जा सके ।

यह सभी सम्भव हो सकेगा कि जब आप समस्त मामलों पर सही एवं शीघ्र निर्णय ले सकेंगे तथा समय के अन्दर परिणाम से अवगत करा सकेंगे अन्यथा फिर कोई गुन्जाइश भी नहीं रहती है। अतः आप समस्त मामलों को बुद्धिमानी एवं शीघ्रता से निपटाने (तय करने) का पूर्ण प्रयास करेंगे ।



(57) *Handwritten notes and signatures at the top of the page.*
 1/57

के द्वारा किए जा रही, सहायक सीजन मास्ट (455-700) बोटा का
 सेवा सेवा प्रदाता का जगदीश शिखर के उन्नीस अगस्त 1984
 दिनांक 9-11-84 प्रायः से खोजा गया है।
 इसे सहाय अधिकारी को खोजा गया है।

श्री मंडल देव प्रमथ (ज)
 सहायक

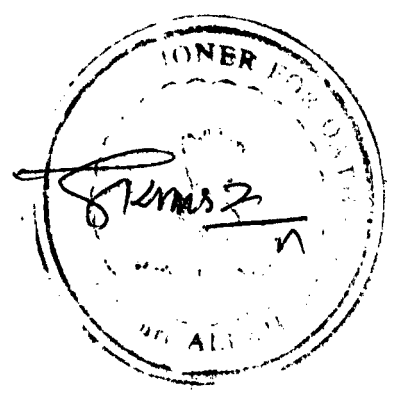
सं ४/ /परि/सही/वे/म/॥ दिनांक 30-10-1984

प्रतिनिधि सूचना एवं आवश्यक कार्यवाही हेतु :-

- (1) सहायक मास्ट/बोटा
- (2) सहायक अधिकारी/सहायक
- (3) सहायक (वि स) सहायक भुगतान
- (4) सहायक निरीक्षक/बोली
- (5) सहायक अधिकारी

Handwritten signature
 श्री मंडल देव प्रमथ (ज)
 सहायक

Handwritten text on the left side of the page.



865 3/1

In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.



W.P. No. 2833-185

C.M. No. 7182 @ 85

*1 cr fee
Rs 5.00
22/76*

Kirpa Shanker Awasthi

--- Petitioner

Versus

Union of India and others

--- Opp-Parties.

STAY APPLICATION

In the above noted writ petition the petitioner respectfully states as under :-

1. That the petitioner has challenged the order dated 30.10.1984 (Annexure 13) in the above noted writ petition which is pending in this Hon'ble Court and the petitioner is hopeful of his success.
2. That the aforesaid order dated 30.10.84 has visited the petitioner with evil consequences and it has so far not been implemented.
3. That if the implementation of the impugned order dated 30.10.84 (Annexure 13) is not suspended the petitioner will suffer an irreparable loss.
4. That the balance of convenience lies in suspending the implementation of impugned order dated 30.10. 84 (Annexure 13)

Prayer for stay

It is therefore prayed that the

ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

C.P. No. 7833 of 1988-5

C
1
A67

vs. _____

Date	Note of progress of proceedings and routine orders	Date of which case is adjourned
1	2	3
24-6-85	Sen B Kumar, - list in d.m. last week of July 1985 for admission. Sen B Kumar 24-6-85 C.M. No 718 200 85	
24-6-85	Sen B Kumar, - list along with the case. Sen A Kumar 24-6-85	
31-7-85	Sen B Kumar, - 31.7.85	to Beh July A. Beh

IN THE CENTRAL ADMINISTRATION TRIBUNAL,

SITTING AT LUCKNOW

CM 261-A/1987

M.S. AWASHI

..... Applicant

Verses

UNION OF INDIA & OTHERS.

Respondent.

REGISTRATION NO.1896 OF 1987(T).

APPLICATION FOR DISMISSAL OF THE
CLAIM PETITION AS NOT MAINTABLE
BEING BARRED BY RES-JUDICATA.

I, M.S. Awashi working as APC
North Eastern Railway, 12/11/1987 do hereby solemnly
affirm and state as under:-

- 1- That the above named official is fully conversant with the facts of the case and has read the application and understood its contents and has been authorised by the respondents to file this Application's reply.
- 2- That before giving detailed parawise reply to the said petition the answering respondents crave leave of this Hon'ble Tribunal to point out that after filing the said Writ Petition in the Hon'ble High Court which was subsequently transferred to this Tribunal vide registration no.1896 of 1987(T) and during its pendency the same claimant/petitioner filed a subsequent (another) original application which was numbered as registration no.597 of 1986 and sought almost the same reliefs which he has claimed in the present (claim application number 1896 of 1987.

Assistant Personnel Officer
N, E. Railway, Izatnagar

3- That the answering respondents verily believe that the applicant while preferring the subsequent claim application no.597 of 1986 before this Hon'ble Tribunal has concealed this material fact that the said matter is already pending before the Hon'ble High Court/Tribunal.

4- That the said original application no.597 of 1986 has already been disposed off by the Bench of this Hon'ble Tribunal consisting of Hon'ble Member D.S. Mishra and Hon'ble Member G.S. Sharma on 27.5.87.

5- That the aforesaid application no.597 of 1986 in which almost the similar reliefs were claimed, which are claimed in the present petition has been dismissed on merits on 27.5.87, therefore, the present petition is not maintainable as barred by res-judicata.

6- That it is not out of place to mention here that the present applicant/petitioner is guilty of concealment of material facts as while preferring a fresh claim application before this Hon'ble Tribunal he did not disclose that matter is already subjudice before Hon'ble High Court/Tribunal.

7. That on the facts and reasons stated hereinabove the present Writ Petition/Claim Application is not maintainable and on the other hand the claimant/petitioner is guilty of serious misconduct, therefore, the present writ petition/claim application is fit to be rejected with costs and special costs in favour of the answering respondents.

LUCKNOW:

DATED: 16/5/89

SIGNATURE

Assistant Personel Officer

VERIFICATION, E Railway, Izatnagar

I, the above named official do hereby verify that

.....3/-

170

the contents of para 1 of this reply is true to my personal knowledge and those of paras 2 to 7 are believed by me to be true on the basis of official records and legal advice.

LUCKNOW:

DATED: 16-5-29

3
SIGNATURE of
Asst. Secy. Personnel Off. Secy
M. E. Railway, Izatnagar

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW

INDEX SHEET

Rev. A. No 516/92

CAUSE TITLE *TT No 1896/87* OF

NAME OF THE PARTIES ... *Krishna Narayan K. A. Wasthi* Applicant

Versus

..... *V. O. I. Bond* Respondent

Part A.

Sl.No.	Description of documents	Page
1	<i>order Rev. Order dt 22-10-92</i>	<i>A1</i>
2	<i>Writ Petitions</i>	<i>A2 to A6</i>
3		
4		
5		
6		
7		
8		
9		
10		
11		
12		
13		
14		
15		
16		
17		
18		

CERTIFICATE

Certified that no further action is required to be taken and that the case is fit for consignment to the record room (decided)

The file received from record room without data

Dated *checked on*
05-9-17

Counter Signed.....

Rajan
05/9/17

Section Officer/In charge

[Signature]
Signature of the
Dealing Assistant

Before Central Administrative Tribunal , Lucknow .

Circuit Bench, Lucknow.

Review No. 516/92

Kripa Shanker Awasthi, aged about 58 years, Son of Sri Raj Nath Awasthi, at present residing at 296, Rajendra Nagar, Lucknow .

... Applicant.

Versus

1. Union of India , through General Manager, North Eastern Railway, Gorakhpur .
2. Divisional Railway Manager, North Eastern Railway, Izzat Nagar, Bareilly.
3. Divisional Railway Manager(Personnel), North Eastern Railway , Izzat Nagar, Bareilly.

... Opp. Parties.

T.A. No. 1896 of 1987.

(W.P. No. 3833 of 1985)

D/O. 18.5.1992.

Received on 28.5.92.

Review Petition against the Judgement and order dated 18.5.92 passed by Hon'ble Mr. Justice U.C. Srivastava, V.C. and Hon'ble Mr. K. Obbaya (Member) (A) entitled Kripa Shanker Awasthi Vs. Union of India and others.

एक प्रति निका

In the above noted case the applicant respectfully

showeth as under :-

1. That the applicant challenged the order by which he was deemed to have retired mainly on the ground that the applicant being a railway servant had a right to withdraw the notice of voluntary retirement within a period of three months which he did in a writ petition nos 3833 of 1985 which was transferred to this Hon'ble Tribunal.
2. That the applicant filed another application in this Hon'ble Tribunal which was not even admitted but the Hon'ble Tribunal without admitting the application passed an order on merits which can not work as resjudicata.
3. That the Hon'ble Tribunal while disposing of the present transferred application did not consider the facts that the order passed and the admitted application can not work as Res-judicata.

It is therefore prayed that the order and judgement passed be kindly reviewed and the present application be admitted and be decided on merits.

Lucknow :Dated :
June 17 ,1992.

अप्रति
(Kripa Shankar Awasthi)

...

Registration T.A. No. 1896 of 1987

(W.P. No. 3833 of 1985)

Kirpa Shanker Awasthi Petitioner/
Applicant.

Versus

Union of India
and others Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.
Hon'ble Mr. K. Obäyya, Member (A)

(By Hon. Mr. Justice U.C. Srivastava, VC)

This is a transferred case under Section 29 of the Administrative Tribunals Act, 1985. The applicant was filed writ petition No. 3833 of 1985 before the High court of Lucknow Bench, which by operation of law, has been transferred to this Tribunal. In this case, the applicant has prayed that he is entitled to get Rs. 1100/- and his own contribution, Provident Fund, LIC and gratuity etc amounting to Rs. 80,000.

2. The respondents have refused the claim of the applicant and have stated that the applicant stood retired from service on 9.11.1984. The final settlement of the provident fund of the applicant has already been arranged through cheque No. 001841/ D092002 dated 17.10.1988 for 18,892/- and the same was dispatched to the applicant and the other dues are as follows;

(a)	Pension	Rs. 371/- p.m. plus dearness relief admissible from time to time.
(b)	DCRG	Rs. 12,441/-
(c)	Pension Commutation	Rs. 15,062.40/-

Contd ...2/-

24/10/88

(c) Leave Encashment Nil.

The amount which are to be realised from the applicant are as Under;

- | | | |
|-----|---|------------------|
| (a) | Commercial Debits | Rs.1381.20/- |
| (b) | Excess payment of salary due to regularisation of leave/sick during the period from march to August, 1984 | Rs.8333/- |
| (c) | Productive Linked Bonus for the year 1980 to 1984 on account of excess payment | Rs.73/- |
| (d) | Difference of enhanced rate of quarter rent from time to time upto 8.11.1984 | Rs. 876.30/- |
| (e) | Panel rent from 9.11.1984 to 30.9.1989 (since railway quarter was not vacated after retirement | Rs. 6158.30/- |
| (f) | Panel rent recovery due from 1.10.1989 vacation of Railway quarter | tobe calculated. |

As far as the enhanced rent is concerned, it has not been pointed out as to whether, the quarter is allotted to the name of the applicant and the applicant who was an occupant got a particular right and under the bonafide belief can not be asked to pay enhanced rent since the date of vacation, and further so far as the recovery for the enhanced rent is concerned, the applicant can not be held responsible for the same. If it was a mistake or laches on the part of the Government, the applicant should have been given an opportunity of hearing and before giving an opportunity of hearing to the applicant, no such recovery

Contd ...30/

4
अतिरिक्त जानकारी

could have been made.

3. Accordingly, the respondents are directed to associate the applicant with the enquiry and decide the matter of recovery within a period of 2 months from the date of the communication of this order, and thereafter, calculate the amount which is payable to the applicant.

In case, there was some delay on the part of the respondents in paying the provident fund and other dues to the applicant, the respondents shall pay interest to the applicant as permissible under the rules upto the date of the payment and the payment in this behalf shall also be made within the period of another 2 months.

The application is disposed of with the above observations.

No order as to costs. /

Manager (A)

Vice-Chairman

Dated: 18.5.1992

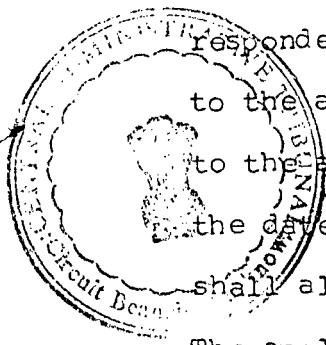
(n.u.)

e t

J. M. Q. M. S.
Deputy Registrar

Central Administrative Tribunal
Lucknow Bench.
Lucknow

उत्तरदाता



Before Central Administrative Tribunal , Lucknow .

Circuit Bench, Lucknow.

Kripa Shanker Awasthi, aged about 59 years, son of Sri Raj Nath Awasthi, at present residing at 296, Rajendra Nagar, Lucknow .

... Applicant.

Versus

1. Union of India , through General Manager, North Eastern Railway, Gorakhpur .
2. Divisional Railway Manager, North Eastern Railway, Izzat Nagar, Bareilly.
3. Divisional Railway Manager(Personnel), North Eastern Railway , Izzat Nagar, Bareilly.

... Opp. Parties.

T.A. No. 1896 of 1987.

(W.P. No. 3833 of 1987)

D/O. 18.5.1992.

Received on 29.5.92.

Review Petition against the Judgement and order dated 18.5.92 passed by Hon'ble Mr. Justice U.C. Srivastava, V.C. and Hon'ble Mr. K. Obayya (Member) (A) entitled Kripa Shanker Awasthi Vs. Union of India and others.

In the above noted case the applicant respectfully

showeth as under :-

1. That the applicant challenged the order by which he was deemed to have retired mainly on the ground that the applicant being a railway servant had a right to withdraw the notice of voluntary retirement within a period of three months which he did in a writ petition nos 3833 of 1985 which was transferred to this Hon'ble Tribunal.
2. That the applicant filed another application in this Hon'ble Tribunal which was not even admitted but the Hon'ble Tribunal without admitting the application passed an order on merits which can not work as resjudicata.
3. That the Hon'ble Tribunal while disposing of the present transferred application did not consider the facts that the order passed and the admitted application can not work as Res-judicata.

It is therefore prayed that the order and judgement passed be kindly reviewed and the present application be admitted and be decided on merits.

Lucknow :Dated :

June 17, 1992.

(Kripa Shankar Awasthi)

Before Central Administrative Tribunal , Lucknow .

Circuit Bench, Lucknow.

Kripa Shanker Awasthi, aged about 58 years, Son of Sri Raj Nath Awasthi, at present residing at 296, Rajendra Nagar, Lucknow .

... Applicant.

Versus

1. Union of India , through General Manager, North Eastern Railway, Gorakhpur .
2. Divisional Railway Manager, North Eastern Railway, Izzat Nagar, Bareilly.
3. Divisional Railway Manager(Personnel), North Eastern Railway , Izzat Nagar, Bareilly.

... Opp. Parties.

T.A. No. 1896 of 1987.

(W.P. No. 3883 of 1985)

D/O. 18.5.1992.

Received on 28.5.92.

Review Petition against the Judgment and order dated 18.5.92 passed by Hon'ble Mr. Justice U.C. Srivastava V.G. and Hon'ble Mr. K. Obayya (Member) (A) entitled Kripa Shanker Awasthi Vs. Union of India and others.

In the above noted case the applicant respectfully